(ix) Need to enhance the financial grant given to Secunderabad Cantt. to provide minimum basic amenities.

* SHRI NANDI YELLIAH (Siddipet) : Secunderabad is one of the major and prominent cantonments in the country. For the past many years, its financial position is becoming more and more critical. Its income is dwindling whereas expenditure is increasing by leaps and bounds. Last year, its income was only Rs. 88,83,265/- whereas the expenditure was Rs. 1,13,74,687/-. Since it is directly administered by the Union Government, the state government's developmental programmes naturally do not extend to this area, with the result that the entire area was kept out of any developmental activities so far. This area has no educational medical and drainage facilities. The roads too are in very bad shape.

Many of the residents in this area belong to scheduled caste and socially and economically weaker sections.

Hence, I request the Hon. Minister for Defence to kindly enhance the present grant upto Rs. 10 crores to this Cantonment for this year onwards so that at least the minimum basic amenities can be provided to the people living there.

14.48 hrs.

DELHI MUNICIPAL CORPORATION (SECOND AMENDMENT) BILL, PUNJAB MUNICIPAL (NEW DELHI AMENDMENT) BILL, DELHI DEVELOPMENT (AMENDMENT) BILL, AND PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS)AMENDMENT BILL.

MR. DEPUTY-SPEAKER : Now, we will take up the next item in the List of Business. I may inform the hon. Members that it has been mentioned in the List of Bustness that Items Nos. 14, 16, 18 and 19 will be discussed together. Now, Mr. Venkatasubbaiah to move the Bill.

The Minister of State in the Ministry of Home Affairs (SHRI P. VENKATASUBBAIAH) : I beg to move † :

"That the Bill further to amend the Delhi Municipal Corporation Act, 1957, be taken into consideration."

MR. DEPUTY-SPEAKER : The Minister may also move the Motion under Rule 388, under item 15 of the List of Business.

SHRI P. VENKATASUBBAIAH : I beg to move :

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the Motions for taking into consideration and passing of the Punjab Municipal (New Delhi Amendment) Bill, 1983, inasmuch as it is dependent upon the Delhi Municipal Corporation (Second Amendment) Bill, 1983."

MR. CHAIRMAN : The question is :

"That this House do suspend the proviso to rule 66 of the Rules of procedure and conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Punjab Municipal (New Delhi Amendment) Bill, 1983, inasmuch as it is dependent upon the Delhi Municipal Corporation (Second Amendment) Bill, 1983."

The motion was adopted.

SHRI P. VENKATASUBBAIAH : I beg to move :

"That the Bill further to amend the Punjab Municipal Act, 1911, as in force in New Delhi, be taken into consideration."

Mr. Chairman, I am moving these two Bills for consideration.

The problem of encroachments on public land and unauthorised constructions in Delhi has been causing concern. It is a matter of regret that such encroachments have also been a hindrance at times in the implementation of the Master Plan and the Planned development of the territory. The local athorities have been finding it difficult to tackle this problem effectively despite efforts made in this direction. They have pointed out that the existing provisions of the law *do not act as* sufficient deterrent to check unauthorised construction and at times they

---

*The original speech was delivered in Telugu.

†Moved with the recommendation of the President.

have particularly pointed out that unscrupulous persons are circumventing the provisions of the existing law and continue to make unauthorised constructions under the cover of stay orders obtained from the courts.

Accordingly, the Government has brought forward the Delhi Municipal Corporation (Second Amendment) Bill, 1983, along with the Punjab Municipal (New Delhi Amendment) Bill, 1983, the Delhi Development (Amendment) Bill, 1983 and the public premises (Eviction of Unauthorised Occupants) Amendment Bill, 1983, which have been separately introduced in the House, to make legal provisinos to deal more effectively with the problems of encroachments on public land and unauthorised constructions in Delhi.

The Delhi Municipal Corporation (Second Amendment) Bill, 1983, Provides among other things for the following changes in the Act, namely :

(i) To give the Commissioner the power to seal unauthorised erection or work or of the premises in which such erection or work is being carried on or has been completed. Such seal can be removed only by the Commissioner for the purpose of demolition of such erection or work or in pursuance of an order made by the Appellate Tribunal or the Administrator of the Union Territory of Delhi in an appeal made under the provisions of the Act;

(ii) To provide for appeals against certain notices issued or orders made under the provisions of the Act to an Appellate Tribunal, and to provide for the constitution of the Appellate Tribunal, or the Tribunals for the purpose of hearing such appeals. Further appeal against the order of the Appellate Tribunal would lie to the Administrator of the Union Territory of Delhi. Orders on such appeals will be final and no Civil Court shall have any jurisdiction;

(iii) To change the penalty of fine now specified for certain offences under the Act to include imprisonment also and to make some of the offences cognizable ;

(iv) To make certain other changes of a consequential and minor nature.

(v) In respect of certain offences, the amendment seeks to enhance the punishment. In order to obviate likelihood of harassment, the power to launch prosecution in such cases will be exercised by an officer not below the rank of a Deputy Commissioner.

I am sure, the House will appreciate the need for these legislative provisions.

Mr. Chairman, Sir, I beg to move :

"That the Bill further to amend the Punjab Municipal Act, 1911, as in force in New Delhi, be taken into consideration".

While moving the motion for consideration and passing of the Delhi Municipal Corporation (Second Amendment) Bill, 1983, I explained the need for amending the law in order to tackle effectively the problem of encroachments on public land and unauthorised constructions in Delhi.

Accordingly, the Government has brought forward the Punjab Municipal (New Delhi Amendment) Bill, 1983, alongwith the Delhi Municipal Corporation (Second Amendment) Bill, 1983, the Delhi Development (Amendment) Bill, 1983 and the public premises (Eviction of Unauthorised Occupants) Amendment Bill, 1983 which have been separately introduced in the House, to make legal provisions to deal more effectively with the problem of encroachments on public land and unauthorised constructions in Delhi.

The Punjab Municipal (New Delhi Amendment) Bill, 1983 mainly provides for the following :

(i) To give the New Delhi Municipal Committee the power to seal the premises under unauthorised construction. Such seal can be removed only by the Committee for the purpose of altering or demolishing such building or in pursuance of an order made by the Appellate Tribunal or the Administrators of the Union Territory of Delhi in an appeal made under the provisions of the Act;

(ii) To provide for appeals in cases relating to encroachments on public lands, unauthorised constructions and similar matters in New Delhi which shall lie to Appellate Tribunals and not to Civil Courts.

(iii) To change the penalty of fine now specified for certain offences under the Act to include imprisonment also and to make some of the offences cognisable.

(iv) To make certain other changes of a consequential/minor nature.

(v) In respect of certain offences, the amendment seeks to enhance the punishment. In order to obviate likelihood of harassment the power to launch prosecution in such cases will be exercised only by officers not below the rank of the Secretary of the New Delhi Municipal Committee.

I am sure the House will appreciate the need for these legislative provisions.

I move that the Bill be taken into consideration.

MR. CHAIRMAN : Motions Moved :

"That the Bill further to amend the Delhi Municipal Corporation Act, 1957, be taken into consideration."

"That the Bill further to amend the Punjab Municipal Act, 1911, as in force in New Delhi, be taken into consideration"

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIMENTARY AFFAIRS (SHRI MALLIKARJUN) : On behalf of Shri Buta Singh, I beg to move :

That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Delhi Development (Amendment) Bill, 1983, inasmuch as it is dependent upon the Delhi Municipal Corporation (Second Amendment) Bill, 1983.

MR. CHAIRMAN : The question is :

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Delhi Development (Amendment) Bill, 1983, inasmuch as it is dependent upon the Delhi Municipal Corporation (Second Amendment) Bill, 1983."

(The motion was adopted)

SHRI MALLIKARJUN : On behalf of Shri Buta Singh, I beg to move :

"That the Bill further to amend the Delhi Development Act, 1957, be taken into consideration."

On behalf of Shri Buta Singh, I beg to move :

"That the Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971, be taken into consideration."

While moving these two Bills for consideration, I would like to give you the background of the first Bill, that is the Delhi Development (Amendment) Bill.

Sir, the problem of encroachment of public land and unauthorised construction in Delhi has been causing concern as the Local Authorities have been finding it difficult to tackle the same effectively despite efforts made in this direction. The Delhi Administration and the Local Authorities have pointed out that the existing provisions of the Law are not acting as sufficient deterrent to check unauthorised construction. They have particularly pointed out that unscrupulous persons are circumventing the provisions of the existing law and continue unauthorised construction under the cover of stay orders obtained from the court.

Accordingly, Government has brought forward the Delhi Development (Amendment) Bill 1983, along with the Delhi Municipal Corporation (Second Amendment) Bill, 1983, the Punjab Municipal (New Delhi Amendment) Bill, 1983 and the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1983 which have been separately introduced in the House to make legal provisions to deal more effectively with the problem of encroachement on public land and unauthorised construction in Delhi.

15 hrs.

The Delhi Development (Amendment) Bill, 1983 mainly provides :

(i) Unauthorized construction be made cognisable offence, providing for punishment (a) of rigorous imprisonment upto three years for setting up an unauthorised colony without a lay-out plan sanctioned by the competent authority; and (b) simple imprisonment upto six months or fine upto Rs. 5,000/-or both for individual cases of unauthorised construction ;

(ii) Construction materials and other aids being used in unauthorised construction be seized;

(iii) The premises under unauthorised construction be sealed, and appeals in cases relating to encroencroachment on public lands, unauthorised construcction and similar matters in Delhi shall lie to Appellate Tribunals and not to Civil Courts.

I am sure the House will appreciate the need for these legislative provisions.

I move that the Bill be taken into consideration.

I also beg to move :

"That the Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971, be taken into consideration."

The Public Premises (Eviction of Unauthorised Occupants) Act, 1971 was enacted mainly to provide for speedy and summary eviction of unauthorised occupants from public premises, recovery of rent or damages in respect of public premises and for certain incidental matters.

Of late, cases of unauthorised occupation in public premises (especially in the Union Territory of Delhi) had been on the increase. It has been the experience that the existing provisions of the law are not effective to remove unauthorised occupants from the public premises.

The Government, has therefore, brought forward Delhi Development (Amendment) Bill, 1983, Delhi Municipal Corporation (Second Amendment) Bill, 1983, Punjab Mumicipal (New Delhi Amendment) Bill, 1983, and the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1983. While the provisions of the first three Amendment Bills extend to the Union Territory of Delhi/New Delhi, the provisions of the last Bill extent to the whole of India.

The following are the salient features of the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1983 :

(i) Under the existing provisions, the Estate Officer is required to make an order directing the demolition of unauthorised construction within a period of not less than seven days or more than fifteen days to be specified in the order, and no such order shall, be made unless the person concerned has been given a show cause notice. It is proposed to delete the provision regarding the reference to the specific period to be mentioned in the order for demolition, and to provide only for a period of not less than seven days for the showcause notice ;

(ii) It is proposed to empower the Estate Officer, whereby he can make an order directing the sealing of unauthorised construction ;

(iii) It is proposed to create a new offence of unlawful occupation of any public premises and to make it punishable with simple imprisonment for a term which may extend to six months or with fine which may extend to Rs. 5,000/- or with both.

Opportunity has also been availed to increase the penalty by way of fine now provided for occupying the public premises by an evicted person without authority for such occupation ;

(iv) It is also proposed to make the offences under the Act congnisable. A person can be arrested, however, only on the complaint of, or upon information received from certain specified officers.

I move that both the Bills be taken into consideration.

MR. CHAIMAN Motions moved :

"That the Bill further to amend the Delhi Development Act, 1957, be taken into consideration."

"That the Bill further to amend the Public Premises (Eviction of Unathorised Occupants) Act, 1971, be taken into consideration.

Now Sushil Bhattacharyya.

SHRI SUSHIL BHATTACHAYYA (Burdwan) : Sir, we have four Bills before us, namely, Delhi Municipal Corporation (Second Amendment) Bill, Punjab Municipal (New Delhi Amendment) Bill, Delhi Development (Amendment) Bill, and the Public Premises (Eviction of Unauthorsed Occupants) Amendment Bill.

Sir, these Bills aim at developing Delhi according to plan, and preventing encroachments and unauthorised constructions on Public or Private land and Public Premises here and there, because interested parties encroch upon private and public premises and construct on them unauthorisedly on the one hand ; and on the other, go to the court and get stay orders against competent authorities which are quasi-legal bodies only, and thus frustrate the aims and objectives of the existing acts, through inordinate delay in settling the disputes. It is said in the Bill that it has become necessary to amend the present Acts to strengthen the law for quick disposal of cases and to stop such encroachments and unauthorised construction and to make such offences as cognizable offences with more stringent punishment for the offenders and at the same time to make such cases out of the jurisdiction of the civil courts and place them before a specially constituted appellate tribunal.

Apparently the proposed amendments are in the right direction specially when encroachments in industrial and commercial centres have become rampart and are often reorted to under political patronage and surely such illegal actions need to be checked. But at the same time some changes in the proposed amendment are needed before the Bills are passed to make them effective and purposeful.

The proposed tribunal is to constitute of one man only. There should be more than one judge not only to ensure justice but to make it convincing to the people in general also.

A time limit, too, should be fixed for the disposal of the cases to make the intended quick disposal of the cases possible. Otherwise, the main purpose ofthe Bill will be defeated.

Again there is the tricky question of territorial jurisdiction. At present there are multiple authorities for the Union Territory of Delhi which often lead to overlapping and duplication and consequently delay in work and confusion all around. There should be a clear cut demarcation of jurisdication between the appellate tribunals. At the same time coordination among the bodies like D.M.C., N.D.M.C. and D.D.A., is a precondition for the successful implementation of the provisions of the proposed amendment, of the Bills.

It is seen that sometimes water connections have been given to unathorised houses and house taxes are being collected by the municipal authorities. This should be strictly checked.

The final say in the matter of appeals against the competent authority or the appellate tribunal rests with the administrator. If he is appointed on political consideration, undesirable pressure and manipulation cannot be ruled out. Unless the possibility of putting such pressure on an Administrator is checked, the efficacy of the amendments remains doubtful.

Again there is also a danger in the case of D.D.A. The D.D.A. acquires land from the individuals at a very cheap date and sells it after reclamation at exorbitantly high price. that is beyond the reach of a common man. This causes resentment among the seller of the land and the intending purchaser of modest means. In fact, developed land goes to the well of sections only much to the resentment of the common man. So, this is also one of the reasons for encroachment.

I quote from the Thirty-sixth Report (Sixth Lok Sabha) of the Estimates Committee (1978-79) : —

> "The main reasons for encrochments and unauthorised constructions is the influx of a very large number of population from rural areas or other parts of the country in Delhi. It was estimated in 1975 that there was a need for about 90,000 dwelling units per annum in Delhi whereas the total construction has been about, 15,000 houses per annum only. It is because of this pressure on land that encroachments and unauthorised constructions occur."

This is at page 6 of the report.

Today, after nine years the problem has become more acute and needs a different sort of approach, a different outlook for solving it. For "shelter, like food" as the same Estimates Committee in its 36th report commented, "is a basic and irrepressible human need. It cannot be controlled or suppressed by issue of orders as was sought to be done

in Delhi by DDA. If shelter is not provided at reasonable cost by public authorities to the low income families these families uncannot but be driven into the scrupulous hands of the operators in the clandestine and illegal urban land market and are left with no other alternative but to resort to encroachments in public land, unauthorised construction. The Committee feel that encorachments and unauthorised construtions cannot be checked only through legal sanctions which no doubt, help to a limited extent. The real solution to this problem lies in launching massive time-bound programmes of land development and to make available the land sites and ready-made houses to the needy families at reasonable price."

Before I conclude, I would like to draw the attention of the Government to the fact that from time to time the Government has been forced to regularise some of the unauthorised colonies and to provide civic amenities there. More such colonies were possible should be regularised in the interest of the common man who deserves a sympatheic consideration. And in cases where eviction has become inevitable to stop unplanned and haphazard development, the victims of of such eviction should be provided with alternative sites.

MR. CHAIRMAN : Shri Girdhari Lal Vyas.

श्री गिरधारी लाल व्यास (भीलवाड़ा) : सभापति महोदय, ये जो चार बिल प्रस्तुत किए गए हैं : डेल्ही म्यूनिसिपल कार्पोरेशन (सैकण्ड एमेंडमेंट) बिल, पंजाब म्यूनिसिपल (न्यु डेल्ही एमेंडमेंट) बिल, डेल्ही डेवेलपमेंट (एमेंडमेंट) बिल, पब्लिक प्रिमिसिस (एविक्शन आफ अनएथाराइज्ड आकुपेंट्स) एमेंडमेंट बिल, मैं इनका समर्थन करता हूं ।

इस देश की आबादी बहुत तेजी के साथ बढ़ रही है । दिल्ली की आबादी भी बढ़ रही है और बाहर से हर साल दो लाख लोग यहां आ रहे हैं। इन सब लोगों के रहने के लिए कोई न कोई स्थान होना चाहिए ।

श्री चित्त बसु(बारसाट) : उन्हें राजस्थान भेज देना चाहिए ।

श्री गिरधारी लाल व्यास : अगर उन्हें राजस्थान में भेज देंगे, तो बेचारे ज्यादा दुख पाएंगे । वहां रेत ही रेत है । अगर उन्होंने रेत फांकनी हो, तो वहां भेज दीजिए । वर्ना उन्हें गंगा किनारे पर भेजना चाहिए, जहां पानी मिल सकता है ।

मैं यह निवेदन कर रहा था कि दिल्ली की 70 लाख की आबादी के लिए डी डी ए या अन्य एजेन्सियों के द्वारा जो मकान बनाए गए हैं वह पूरे नहीं होते हैं । यहां की डेवलपमेंट एथारिटी का मुख्य फर्ज तो यह था कि वह 70 लाख की आबादी के लिए प्लान तैयार करती कि किस-किस जगह कौन-कौन सी कोलोनीज बनाई जायेंगी मिडिल इनकम ग्रुप के लिए कहां-2 बनाई जायेंगी और कम आमदनी वालों के लिए कहां कहां बनाई जायेंगी और किस तरीके से उनको बसाया जायेगा । यह व्यवस्था उसकी ओर से होनी चाहिए थी लेकिन डेवलपमेंट एथारिटी के सुपुर्द तो दूसरी व्यवस्था कर दी गई, मकान बनाने की जिससे कि सारी व्यवस्था गड़बड़ हो गई । इसकी वजह से मकानात बनाने की जो एक योजना बननी चाहिए थी वह ठप्प हो गई और जितनी तेजी से यह काम आगे बढ़ना चाहिए था वह नहीं बढ़ रहा है । इसलिए मैं समझता हूं इस एथारिटी में कोई न कोई परिवर्तन होना चाहिए । इस ओर गृह मंत्री जी और हाउसिंग मिनिस्टर को विशेष तवज्यह देनी चाहिए । मैं समझता हूं प्लान बनाने के लिए एक अलग एथारिटी होनी चाहिए और एग्जीक्यूशन के लिए अलग एथारिटी होनी चाहिये । यहां पर तो दोनों एक ही बन गई हैं जिससे सारा मामला गड़बड़ हो रहा है । इसलिये मैं कहना चाहता हूं कि अगर यहां की व्यवस्था को आप सुधारना चाहते हैं, अन-अथराइज्ड कालोनीज को रोकना चाहते हैं और आवश्यकतानुसार पब्लिक को मकान उपलब्ध कराना चाहते हैं, चाहे मकान बना करके या कोआपरेटिव सोसायटीज को जमीन एलाट करके या किन्हीं अन्य संस्थाओं जैसे ऐल आई सी व दूसरी पाइ-

नेशियल इंस्टीट्युशंस की मदद लेकर मकान बनवाने की व्यवस्था करना चाहते हैं और साथ ही साथ अन-अथराइज्ड अकुपेशन को रोकना चाहते हैं तो उसके लिये बहुत बड़े स्केल पर आपको प्लान बनाना होगा। वरना यह हालत दिनोदिन बिगड़ती ही चली जायेगी। इन चार कानूनों के अलावा यदि और कभी कानून यहां पर ले आयें तो उससे कोई लाभ नहीं होगा बल्कि इसके लिये तो आपको ऐसी व्यवस्था करनी होगी जिससे कि मकान बनाये जा सकें और लोगों को उपलब्ध हो सकें-यह सरकार का परम कर्तव्य भी है कि वह लोगों के लिये रहने की व्यवस्था करे-चाहे आप उनको मकान बनाकर दीजिये या प्लाट दीजिये जिस पर वे अपने मकान बना सकें।

इसके साथ साथ मैं यह भी कहना चाहता हूं कि यहां पर बड़े-बड़े लोगों ने जो एंक्रोचमेंट कर रखा है या जिन्होंने रिहायशी मकान बना कर उसको कामर्शियल में तब्दील कर दिया-उनके खिलाफ कोई ऐक्शन नहीं लिया जा रहा है। उनके खिलाफ कोई काग्निजेबल आफेन्स दर्ज नहीं किया जाता। छोटे-छोटे लोगों को आपके इंस्पेक्टर्स तंग कर सकते हैं लेकिन जिन्होंने बड़ी बड़ी जमीनें दबा रखी हैं उनके खिलाफ कोई कार्यवाही नहीं की जाती। मैं जानना चाहूंगा कि यहां पर बड़े-बड़े पूंजीपतियों द्वारा जो नाजायज कब्जे कर लिये गये हैं उनके खिलाफ कितने मुकदमे दर्ज करवाये गये हैं, कितने लोगों के मकान तुड़वाये गये हैं और कितने लोगों के ऊपर जुर्माने हुये हैं या सजायें मिली हैं? एक तरफ तो लोग जमीनें हड़प कर ऐक प्राफिटेबल बिजनेस बनाकर, उनको बेच रहे हैं तो उनके खिलाफ आपने क्या कार्यवाही की है? दूसरे आपने जो जमीन अपने हाथ में ली उस पर कितनी हाउसिंग कालोनीज बनाई या कोआपरेटिव बेसिस पर प्लाट बना कर दिये जिससे कि गरीब लोगों को रहने के लिये मकान उपलब्ध हो सकें?

जब तक आप बहुत बड़े पैमाने पर इसके लिये व्यवस्था नहीं कर पायेंगे यह समस्या सुलझ नहीं पायेगी। यह जो आप दिल्ली म्यूनिसिपल कारपोरेशन (सैकंड एमेंडमेंट) बिल लाए हैं और पंजाब नगर पालिका (नई दिल्ली संशोधन) विधेयक लाए हैं यह खास तौर से नई दिल्ली और पुरानी दिल्ली के बीच में जो लोगों ने नाजायज कब्जे कर रखें हैं, उनके संबंध में हैं और मैं तो यह कहूंगा कि ये जो नाजायज कब्जे किये हुए हैं, ये ऐसे लोगों ने किये हैं, जिनकी एप्रोच कोर्ट तक है और वे लोग कोर्ट में जा कर स्टे प्राप्त कर लेते हैं और फिर 10, 10 और 20, 20 साल तक स्टे रहना है और कुछ नहीं होता है। इस बीच में वे अपने मकान बना डालते हैं। अब जरूर आप ने इस में उन को सील करने की व्यवस्था की है मगर मैं जानना चाहता हूं कि क्या यह कानून उस चीज को खत्म करने के लिए सफीशियेन्ट होगा और आपके अधिकारी इस प्रकार की व्यवस्था कर पाएगें जिससे गैर-कानूनी कब्जे न हों। आप के अधिकारियों की उनके साथ मिलीभगत है और बहुत से आपके अधिकारियों ने बड़ी बड़ी जमीनें लेकर अपने मकान बना लिये हैं और रिहायशी मकानों को कमर्शियल मकानों में बदल दिया है। इस प्रकार की भी शिकायतें हैं। आप ने उनके खिलाफ कोई कार्यवाही की है, जिससे यह व्यवस्था सुचारू रूप से चल सके।

आप ने एक ट्रिब्यूनल का प्रावधान किया है मगर वह ट्रिब्यूनल इमीजिएटली ठीक प्रकार से इस चीज को देख सकेगा और जो लोग इन्साफ चाहते हैं, क्या उन को इन्साफ मिल सकेगा। आप ने इस के लिए ऐसे अधिकारी को नियुक्त करने की बात कही है जो सेशन्स जज के मुकाबले कर अधिकारी हो या जिस को कम से कम दस वर्ष का कानून का तजुर्बा हो। आप ने ऐसे अधिकारी को नियुक्त करने की बात कही है मगर क्या इस ट्रिब्यूनल के जरिये आम लोगों को इन्साफ मिल सकेगा और बड़े-बड़े पूंजीपतियों ने जो नाजायज कब्जे कर रखे हैं, उनके खिलाफ यह ट्रिब्यूनल ठीक प्रकार से व्यवस्था कर सकेगा। इस बात को देखने की बहुत आवश्यकता है। आप

ऐसे अधिकारी को वहां पर लगाइए जो जल्दी से जल्दी फैसला कर सके और सरकारी जमीनों पर जो नाजायज कब्जा लोग करते हैं, उस प्रकार के लोगों को अलग कर सके। इस प्रकार की व्यवस्था बहुत आवश्यक है।

आपने इसमें सजा की बात भी रखी है। अधिकारियों के द्वारा एफ०आई०आर दर्ज कराई जाएगी और उस के बेसिस पर कागनीजेन्स लिया जायेगा मगर मैं ऐसा समझता हूं कि बहुत का एफ० आई० आर० दर्ज कराई जायेंगी क्योंकि बड़े बड़े लोग जो नाजायज कब्जा करते हैं वे अधिकारियों की मिलीभगत से ही करते हैं और उन की वजह से नाजायज कब्जे जमीनों पर हो जाते हैं। मैं जानना चाहता हूं कि क्या ऐसे लोगों के खिलाफ आपने कोई कार्यवाही की है, जिन्होंने नाजायज कब्जे करवाए हैं उनके खिलाफ कोई कार्यवाही हो सके, ऐसी व्यवस्था आप ने अपनाई है। जिन लोगों को आप ने रिपोर्ट दर्ज कराने के लिए कहा है, ऐसे अधिकारियों के ऊपर भी कोई निगरानी की व्यवस्था आप ने की है क्योंकि इन की मिलीभगत से ही जमीनों पर कब्जे हो जाते हैं और यह आदमी ठीक तरह से काम नहीं कर रहे हैं। इन सारी व्यवस्थाओं को देखने की बहुत आवश्यकता है। अगर इस चीज को ध्यान में रखा गया, तब तो कुछ फायदा होगा वरना कोई फायदा नहीं होगा। दिल्ली म्यूनिसिपल कारपोरेशन के सम्बन्ध में जो आप ने आबजेक्टस एन्ड रीजन्स में रखा है, वह इस तरह से है :

....."growth of unauthorised colonies, encroachment on public streets, unauthorised constructions on public and private lands and conversion of residential constructions into commercial complexes have assumed alarming proportions."

ऐसा कौन कौन लोगों ने किया है। कमर्शियल काम्पलेन्सेज के बारे में मैं खासतौर से जानना चाहता हूं कि वे कौन लोग हैं, जिन्होंने रेजीडेंशियल प्लोट्स को कमर्शियल काम्पलैक्सेज में बदल दिया है। तथा इस सम्बन्ध में आप के पास पूरी जानकारी है। जिन लोगों ने रेजीडेंशियल कोलोनीज को कमर्शियल का काम्पलैक्सेज में तब्दील कर दिया है, उनके खिलाफ आपके पास कोई रिपोर्ट आई है।

वे कौन-कौन लोग हैं जिन्होंने इस प्रकार से लाभ उठाया है और उन लाभ उठाने वालों के खिलाफ आपने क्या कार्यवाही की है?

हमने दिल्ली में देखा है कि अलग अलग बाजार बने हुए हैं। कोई लोहे का, कोई लकड़ी का और कोई चूने का बाजार है। उन बाजारों में सड़कें सामानों से भरी हुई है। ऐसी अव्यवस्था हमें दिल्ली में ही देखने को मिलती है, और कहीं देखने को नहीं मिलती है कि व्यापारी लोग सरकारी सड़कों पर कब्जा कर लें और उनको यूज करते रहें, उन पर आने-जाने वाले लोगों के लिये मनाही हो जाए। इस प्रकार की बात नई दिल्ली में तो नहीं है, पुरानी दिल्ली में इस प्रकार की अव्यवस्था बहुत है। इससे आवागमन के साधन निश्चित तरीके से रुक जाते हैं। इसलिए इस प्रकार की व्यवस्था करना आवश्यक है कि सड़कों पर, छोटी-छोटी गलियों में लोग नाजायज कब्जा न करें और उससे आवागमन के साधन न रुक जायें। इन चीजों को रोकना बहुत आवश्यक है।

इसी तरीके से आपने स्टेटमेंट आफ आब्जेक्ट्स एण्ड रीजन्स में दिया है :

Prosection for such unauthorised construction has also not proved effective because of imposition of meagre fines by courts."

पहले टाईम का आपने जिक्र किया है कि कानून कोई खास इफेक्टिव नहीं हुआ, इसलिए आपने अब सख्त कानून बनाया है, सजा और फाइन को बढ़ाया है। मगर आज तक के कानून में जो सजा थी, उसके कितने केसिज हैं जिनमें कि सजा दी गई हो? यह अनअथोराइज्ड एन्क्रोचमेंट छोटे-मोटे लोग नहीं करते हैं। छोटे-मोटे लोगों का सामान तो आप गाड़ियों में भर कर ले जाते हैं लेकिन बड़े बड़े लोग जो अनअथोराइज्ड एन्क्रोचमेंट करते हैं, उनके खिलाफ

आप इस कानून के तहत किस तरह से कार्यवाही करेंगे ? वे लोग आपकी पकड़ में बहुत कम आते हैं और आपके अधिकारी उनसे घबराते हैं । जब आप यह कानून बना रहे हैं तो निश्चित तरीके से इसकी पालना होनी चाहिए और जब कानून की पालना होती है तो उसका निश्चित तरीके से इफेक्ट भी पड़ता है । जो आपने अब प्रावधान किया है, वह अच्छा है । अगर इसका सख्ती से पालन किया जायेगा तो इसका बहुत बड़ा लाभ मिलेगा ।

एक बात मैं नई दिल्ली म्युनिसिपल कमेटी के बारे में कहना चाहता हूं । आजकल नई दिल्ली में भी एन्क्रोचमेंट हो रहे हैं । जहां पहले होटल नहीं बन सकते थे आज वहां होटल बन रहे हैं जिसकी वजह से आज नई दिल्ली में ऐसा प्रदूषण हो रहा है जो पहले नहीं था । जगह-जगह पर अनअथोराइज्ड होटल बन रहे हैं, अनअथोराईज्ड कंस्ट्रक्शन हो रहा है । कितने ही बहु-मंजिले मकान अब बन रहे हैं जिनकी कि पहले इजाजत नहीं थी । तथा आपने इस तरह के बहु-मंजिले मकान बनाने की इजाजत लोगों को दी है, आप के डिपार्टमेंट ने दी है ? आपके डिपार्टमेंट को यह देखना चाहिए कि पहले जिस तरह से नई दिल्ली के वातावरण और वायुमंडल को शुद्ध रखने की व्यवस्था थी, अब वह व्यवस्था भंग की जा रही हैं । नई दिल्ली के वायुमंडल को दूषित करने वालों को आप किस तरह से रोकने की व्यवस्था कर रहे हैं, किस तरह से उनके खिलाफ कार्यवाही कर रहे हैं ? आज जहां चाहे आदमी बैठ जाता है और उसके खिलाफ कोई कार्यवाही नहीं होती है । पहले ऐसा नहीं था । एक दफा आदमी जब कहीं अपना जमाव कर लेता है तो फिर उसको हटाने में संकट पैदा होता है । इस को आपके अधिकारियों को देखना चाहिए । नई दिल्ली में जो अनअथोराइज्ड कंस्ट्रक्शन हो रहे हैं, इल्लीगल एन्क्रोचमेंट हो रहे है, बहु-मंजिले मकान बनाने की लोग कोशिश कर रहे हैं, आपने एक बहु-मंजिले मकान को तुड़वाया भी है, इस तरह की जो लोग कार्यवाही कर रहे है उनके खिलाफ सख्ती से निपटने की बहुत आवश्यकता है ।

डी डी ए के बारे में मैं खास तौर से कहना चाहता हूं कि इसकी व्यवस्था ठीक नहीं है । इस के लिए आप बड़े पैमाने पर अलग अलग विंग कायम कर दीजिए । प्लानिंग विंग, एक्जीक्यूटिव विंग, इस तरह से अलग-अलग विंग जब तक कायम नहीं करेंगे तब तक डी.डी.ए. की व्यवस्था ठीक नहीं हो पाएगी । जिस तरह से आप विकास करना चाहते हैं, उस तरह से नहीं हो पाएगा । एन्क्रोचमेंट, इल्लीगल कांस्ट्रक्शन, अन-अथोराइज कंस्ट्रक्शन को आप रोक नहीं पाएंगे । इसके लिए मैं मंत्री महोदय से आग्रह करना चाहता हूं कि बड़े पैमाने पर छोटे प्लाटों की एक योजना बनाई जानी चाहिए । ऐसे प्लाट जिनमें एक कमरा, रसोई और गुसलखाना आदि बन सके । अलग अलग क्षेत्रों में इस तरह की योजना बनाई जाए और कोआपरेटिव सोसायटीज या निजी तौर पर इनको आवंटित किया जाना चाहिए । इससे डेवलपमेंट ठीक तरह से हो सकेगा । समस्याएं दूर होंगी और दिल्ली का विकास ठीक प्रकार से हो सकेगा । इसके साथ ही बड़े लोगों को भी दण्ड देने की व्यवस्था की जानी चाहिए ताकि लोगों को इसका पता लग सके । तभी आप अव्यवस्था को रोक पायेंगे । कानूनों का पालन किया जाएगा तभी दिल्ली का सौंदर्य बरकार रह सकेगा । इसकी बराबर कोशिश की जानी चाहिए ।

इन शब्दों के साथ मैं इन सभी बिलों का समर्थन करता हूं ।

श्री जगपाल सिंह (हरिद्वार) : सभापति जी, दिल्ली की आबादी बढ़ने से सबसे बड़ी समस्या मकानों की पैदा हो गई है । जो उद्देश्य मंत्री महोदय ने दिए हैं, पता नहीं वे पूरे होंगे या नहीं होंगे । मैं उन गरीब लोगों की समस्याओं की ओर इशारा करना चाहता हूं, रेड़ी वाले, सड़को पर काम करने वाले को दूर दराज, देहात से अपने पेट की भूख को खत्म करने के

लिए दिल्ली में आते हैं। डी. डी.ए. ने हरियाणा उत्तरप्रदेश तक सारी जमीन पर कब्जा कर लिया है। किसानों से सस्ते दामों पर जमीन को लेकर डाल दिया है। दो लाख लोग हर वर्ष दिल्ली में आ रहे हैं उनके आवास के लिये सरकार के पास कोई योजना है या नहीं है।

एक तरफ तो यह आवास की समस्या है और दूसरी तरफ आप देखिये क्या हो रहा है। मैं उन लोगों का नाम नहीं लेना चाहता और न ही मैं किसी पार्टी विशेष पर आक्षेप लगाना चाहता हूं, लेकिन राजनीतिज्ञ और नौकरशाह लोग मिलकर के लोगों से अवैध कब्जा करवा रहे हैं और उनसे पैसा ले रहे हैं। इस सदन के लोगों का मैं नाम नहीं लेना चाहता, संसद सदस्यों और बड़े बड़े नौकरशाह दिल्ली की जमीनों पर अवैध कब्जे करवा रहे हैं।

15.34 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

जिस गरीब आदमी ने रेहड़ी चलाकर और अपने तन का कपड़ा काटकर दस-बीस गज जमीन ली है, उस पर यह कानून लागू होगा। जो आपके नौकरशाह या राजनीतिज्ञ आज कालोनियां बना रहे है, क्या उन पर भी यह कानून लागू होगा? मैं चाहता हूं कि आप उन अवैध कालोनियों में जाए और मालूम करें कि जमीन किसने दी है? हरियाणा और उत्तर प्रदेश के स्थानों से लाकर किसने बसाया था? कानून के शिकार वही गरीब आदमी होंगे जो मजदूरी करते हैं। डी० डी० ए० द्वारा किसानों से दस-बीस रुपए गज के हिसाब से जमीन ले ली जाती है और एक-एक दो-दो हजार रुपए गज के हिसाब से बेच दी जाती है। अगर, आप किसानों और मजदूरों को जमीन नहीं देते हैं तो क्या अवैध कब्जों को रोक पायेंगे? जो राजनीतिज्ञ नम्बर दो का पैसा लगाकर कालोनियां बसा रहे हैं, उनकी जांच करायी जाए। वह चाहे किसी भी पार्टी के नेता हो। मैं चाहता हूं कि उनके खिलाफ सख्त कार्यवाही होनी चाहिए। बिना अफसरों के इशारे और बिना नेताओं को पैसा दिए, यह काम नहीं हो सकता है। आप यमुनापार चले जाइए। वहां शिविर नहीं पड़े है और न ही कोई सफाई की व्यवस्था है। जब बरसात आती है तो चारों तरफ पानी भर जाता है। पच्चीस रुपए डवलपमेंट चार्ज लेने के बाद भी कोई डवलपमेंट का कार्य आप नहीं कर पाते हैं। पब्लिक प्रेमीसेस एवीक्शन आफ अन-आथोराइज्ड आक्यूपेट्स अमेंडमेंट बिल-1983 का क्षेत्र पूरे देश में होगा। सीलिंग एक्ट लागू होने के बाद भी ए० डी० एम० की कोर्ट्स में जमीनों के क्षेत्र अन्डर-कसीडरेशन हैं। उसकी परमिशन के बगैर और बिना नक्शा पास कराये, अवैध कब्जा गरीब आदमी का जब चाहें तोड़ सकते हैं। जिन दौलत मंद लोगों को डी० डी० ए० ने सस्ती जमीनें दी थी, उन्होंने वहां पर इण्डस्ट्रीज कांपलेक्स खड़े कर दिए हैं। आपकी नालेज में होते हुए भी आपने कोई कार्यवाही नहीं की है? अगर कार्यवाही की है तो क्या की है? गरीब लोगों की झोंपड़ियां पचास-पचास साल बसने के बाद भी तोड़ दी जाती हैं। लेकिन, जिन अमीर लोगों की कोठियां बगैर परमिशन और नक्शे के बन गई हैं। उनको नहीं तोड़ पाते। मेरे जिले में सीलिंग एक्ट होने के बाद भी करोड़पतियों की कोठियां बनती जा रही हैं। जबकि वह जमीन सरकार के पास या गरीब आदमी के पास जानी चाहिए थी। आपकी सरकार इन बड़ी-बड़ी कोठियों को बनने से नहीं रोक पाती।

एक तरफ तो हरियाणा और उत्तर प्रदेश की सीमाओं पर आपके डी० डी० ए० ने सारी जमीनें किसानों से सस्ते दामों पर खरीद ली हैं और हर साल दिल्ली में दो लाख लोग आ रहे हैं, उन सब को आप कहां से जमीन देंगे। फिर कोई गरीब या मिडिल क्लास का आदमी, छोटे घर की महिला जब किसी दफ्तर में नौकरी करते हैं, किसी होटल इंडस्ट्रियल ट्रेनिंग इंसटीट्यूट में काम करते हैं या किसी मिल में मजदूरी करते हैं तो वे आपकी एक या दो हजार रुपये गज की जमीन कैसे खरीद सकते हैं। मैं फिर इस बात को कहना चाहता हूं कि उन लोगों को जमीन देने की आपके पास कोई व्यवस्था

नहीं है । फिर हमारे जैसे लोग सरकार से लड़कर के जमीनों पर अवैध कब्जा करेंगे क्योंकि वे इतनी महंगी जमीन नहीं खरीद सकेंगे । फिर अवैध कब्जे होंगे । फिर आप के कानून बड़े लोगों पर लागू नहीं होते, छोटे लोगो पर ही लागू होते हैं, उनको तोड़ने का काम शुरु हो सकता है । क्यों कि जब लोगों को रहने के लिए मकान नहीं मिलेगा, सस्ती जमीन नहीं मिलेगी, आप छोटे लोगों पर अपना कानून लागू करेंगे तो हम लोग आपके खिलाफ यहां बोलेंगे, बाहर जाकर कानून को तोड़ेंगे फिर भले ही आप जेलों में भेजें, हम लोग जेलों में भी जाएंगे । इसीलिए आप कानून को पास करने के बाद एसी व्यवस्था करें कि वह सब के उपर लागू हो, गरीब लोगों पर लागू हो और बड़े लोगों पर लागू न हो, ऐसा नही होना चाहिए ।

SHRI T. R. SHAMANNA (Bangalore South) : Sir, though the four Bills which have been introduced and taken for consideration today are essential Bills, I am afraid that unless and until the measures are enforced rigidly corruption is stopped, political and other influences are removed, no amount of legislation will be of any help for the development of any city in a considered way or in a planner manner. Sir, the enactments are there. But the implementation of the laws is difficult as long as we politicians for the sake of vote or for other considerations, previal upon the officers to see that these unauthcrised huts, unauthorised buildings and unauthorised colonies are made to remain.

15.43 hrs.

[MR. DEPUTY SPEAKER *in the chair*]

श्री राजेश कुमार सिंह (फिरोजाबाद): सर, अवर ए प्वाइंट आफ आर्डर । इस हाउस में इस वक्त न तो कोई बोलने वाला है और न कोई सुनने वाला है । यह पार्लियामेंटरी अफेयर्स मिनिस्टर का काम है कि उधर से भी कुछ लोग यहां मौजूद रहें ।

MR. DEPUTY-SPEAKER : All Members are in Parliament House Annexe attending some valedictory function.

SHRI K. MAYATHEVAR (Dindigul) : What for do the Members come to Delhi ? Do they come simply to loiter in the capital ?

श्री राजेश कुमार सिंह : आप मुझे स्पष्ट कर दीजिये कि किस तरह आप कोरम के बिना हाउस को चलायेंगे, जब कोई बोलने वाला नहीं है और न सुनने वाला मौजूद है ।

MR. DEPUTY SPEAKER : Hon. Member, you are entitled to raise. You see, some of the hon. Members are attending the valedictory function. They are about 70 or 80 Members. I have also to go there.

श्री राजेश कुमार सिंह : जितने मैम्बर इधर हैं, कम से कम उतने उधर भी होने चाहिए फिर आज आपने लंच-आवर भी नहीं रखा, मैम्बर्स भी नहीं हैं, कोरम भी नहीं है, मेरा मतलब है कि आप किस तरह से हाउस को चलायेंगे ।

MR. DEPUTY SPEAKER : You are a responsible leader of a political Party. We have got to complete these legislations. We are very much behind the schedule. All those who want to speak can definitely speak It is very easy. Some 70 hon. Members are in Parliament House Annexe.

श्री रामावतार शास्त्री (पटना) : अच्छा छोड़ दीजिए ।

At least, on other side, there should be equal number,

MR. DEPUTY-SPEAKER : They have noted down your points. They are hearing your points. Mr. Venkatasubbiah, the Minister of State for Home Affairs is sitting here.

SHRI T. R. SHAMANNA : Sir, I come to political considerations for vote catching. We do a sin in allowing the unauthorised structure, unauthorised colonies and unauthorised occupations on public land. It takes place because we influence them. On account of many considerations, these unauthorised constructions come up. The laws are there; the regulations are there. But unless and until the laws are enforced rigidly and strictly, it will be impossible for any authority to control unauthorised encroachments and unauthorised constructions,

Delhi like many other big cities is growing up rapidly. It is true that there is an acute housing problem in Delhi. The Municipal authorities and the Delhi Development Authority are unable to cope up with the demand for houses. Therefore, unauthorised constructions come up and, later on, for various considerations, they are forced to regularise them.

Again, if you go to any bazaar, we find that half the road has been occupied by vendors. Most of the footpaths are occupied by vendors. If the policemen and the Municipal Corporation. People were to go there, money will be given to them and they will go away. The pedestrians find it hard to walk about and further, it is a very difficult for the people to make purchases if the roads and footpaths are covered by vendors.

I am not so well conversant with the situation in Delhi. But I am very well conversant with the situation in Bangalore which is the same as that of Delhi. Bangalore city has developed very fast. In 1961, the population was hardly 9 lakhs; it was in 1971, it was 16 lakhs and now it is 30 lakhs. Within 10 years, the population has doubled. The area of Bangalore city is also four times than what it was 20 years ago. I can tell you that half the number of houses constructed in Bangalore city are unauthorised. You may be surprised to learn that in the course of Saturday and Sunday, more than 100 houses come up in Bangalore city. So also may be situation in Delhi. Later on, out of sympathy and out of other considerations, 121 unauthorised lay-outs have been regularised in Bangalore city corporation area.

The more number of people live in unauthorised places rather than in authorised places. 20 years back, Bangalore city had hardly 1200 slums. Today, we have got 450 slums. Most of them have been occupied unauthorisedly and most of them have been constructed on Government land. Even though we had to incur the dispeasure of those people, I brought to the notcie of the Government a slum which has recently come up where thousands of huts have been constructed in the course of two weeks. Though I have brought it to the notice of the Government, they are unable to anything just because they are afraid. I have written strong letters to the Chief Minister that I will have to offer a satyagraha for not taking action because Bangalore city which was considered to be a beautiful city is now becoming a city of slums, and is now becoming a city of slums and of unauthorised constructions.

So also in Delhi, we find that a number of unauthorised houses are built. There are unauthorised colonies. If they are to be dismantled, all sorts of objections would be raised.

Our politicians are to be blamed for all these unauthorised constructions. The politicians and the corrupt officials are both responsible for the construction of the unauthorised houses. Therefore, politicians should take on oath that "We will not in any way interfere with the dismantling of unauthorised constructions." Politicians must always give support to the dismantling of unauthorised structures. We should take strong action against corrupt officers. Unless all these measures are taken, this Bill serves no useful purpose. Therefore, it is very necessary for the Government and for the law-makers to come to an understanding that they will not interfere with the working and enforcement of law to prevent unauthorised construction.

You have brought here some four enactments to make the law rigid and effective. But unless strong measures are taken to see that those laws are enforced, no useful purpose would be served.

There are many cases pending in the courts about unauthorised constructions. The Courts give stay orders. By that time, the unauthorised construction takes place and the unauthorised structure would be recognised in the course of two years.

Recently you might have seen in newspapers a report that the Ganga Ram building in the heart of the city was sanctioned for six floors. But nine floors were constructed and the building collapsed and nearly 100 people died on account of that. This unauthorised structure was regularised by the corporation authorities.

Therefore, we must see that searches are conducted to find out about the strict enforcement of the law. Otherwise, it will be very difficult for any Authority to see that planned development takes place.

Furthermore, it is very necessary that you regularise the footpath vending. Give them some alternate place or prevent it if possible.

You go to Mandi or any other place like Paharganj. You will find no place for the row will be there and every row will be covered with vendors. How can you make any comfortable purchase when you go there.

Therefore, I am quite sure that unless the officers are strict, such things will go on and nothing can be done about it.

Therefore, I appeal to the Government and to the legislators and to the politicians and to the authorities to see that we do not interfere in the working of the enactment. If not, the development of the city will be affected and haphazard growth will take place and instead of a beautiful city, we will have an ugly city.

Take proper care now. New Delhi has got some rules and regulations and, therefore, it is a beautiful portion of the city. You go to the old city. You will find a vast difference. You will see there the unauthorised constructions and occupations. If you go to the outskirts of the city, you have got unauthorised colonies.

It is in order to tackle all these problems and with a view to develop the city in a beautiful way, you have taken these measures. But it is no good passing the laws unless it is enforced rigidly and in methodical way.

Therefore, Sir, only if some penalty is attached to punish the person who influences and also the person who indulges in corruption, something can be done;

With these few remarks, I close my speech.

श्री विजय कुमार यादव (नालंदा) : उपाध्यक्ष महोदय, एनक्रोचमेंट की वजह से जो दिक्तें पैदा हो रही हैं, उनको दूर करने के लिए इन बिलों में प्रावधान किए गए हैं। मैं समझता हूं कि दिल्ली की ही यह समस्या हो, ऐसी बात नहीं है। देश में जितने भी कास्मोपालिटन सिटीज हैं, या राज्यों की राजधानियां हैं, या डिस्ट्रिक्ट हैडक्वार्टर हैं, देहात के लोग आकर वहांपर बड़े पैमाने पर बस रहें हैं। चूंकि दिल्ली देश की राजधानी है, इसलिए और जगहों के मुकाबले में यहां ज्यादा तादाद में लोग आकर बसने का प्रयास करते हैं।

लोग कई कारणों से शहरों में आते हैं। एक तो गरीब लोग आते हैं रोजगार पाने के लिए, क्योंकि जहां वे रहते हैं, वहां उनको रोजगार नहीं मिलता। नौकरी और व्यापार के अलावा यहां पर लोग अच्छी सुविधाओं-शिक्षा और मेडिकल फैसिलिटीज आदि-के लिए आते हैं। यहां पर जो एनक्रोचमेंटस हो रहे हैं, उनको रोका जाना चहिए। लेकिन अगर हम एकांगी तरीके से, केवल इसी पक्ष को सामने रखकर अतिक्रमणको रोकना चाहेंगे, तो शायद यह संभव नहीं हो सकेगा। इससे सम्बन्धित जो दूसरे सवाल हैं, उनका समाधान भी निकालना होगा। लोगों को शहरों की ओर आने से रोकने के लिए सब इलाकों का विकास करने और वहां पर सब सुविधायें पहुचाने की जरूरत होगी, जिसमें सरकार सफल नही हो रही है।

61 hrs.

आवास की समस्या बहुत गम्भीर समस्या है और उसको हल करने के लिये सुनियोजित तरीके से पूरे देश के पैमाने पर काम करने की जरूरत है, मगर सरकारी नीतियों में मैं उसका घोर अभाव पाता हूं। इसी वजह से हर जगह ये सवाल पैदा हो रहे हैं और उसके शिकार आम तौर पर गरीब लोग होते हैं। दिल्ली में भी हमला उन्हीं लोगों पर होता है, जो गरीब हैं और अनएथाराइज्ड तरीके से बसे हैं। दूसरी जगह में भी जब एनक्रोचमेंट के विरुद्ध ड्राइव चलता है, तो उसके शिकार वही लोग होते हैं, जो हैल्पलेस, मजबूर और गरीब हैं, जिनकी कोई पैरवी और मदद नहीं है।

इसलिए दिल्ली में जिस तरह से लोगों का आना-जाना शुरू हो रहा है यह सिलसिला चला तो मैं नहीं समझता इस तरह का कानून बनाने से इस समस्या का समाधान सम्भव हो सकेगा। दिल्ली देश की राजधानी होने की वजह से यहां

पर जो कई प्रकार की सहूलियतें मिलती हैं उन की वजह से विभिन्न राज्यों के लोग यहां पर आते रहते हैं। मेरा राज्य बिहार जोकि बहुत पिछड़ा हुआ है और जहां पर उद्योग पनप नहीं रहे हैं और जहां पर तमाम सहूलियतों का अभाव रहता है, वहां के लोग जब दिल्ली की सहूलियतों की तरफ देखते हैं तो स्वाभाविक है कि हमारे बिहार से भी बड़ी तादाद में लोग यहां पर आए हैं। उसी प्रकार से यू पी तथा अन्य प्रदेशों के लोग भी यहां पर आ रहे हैं। उनको आप कैसे रोकेंगे ? वास्तव में जो चीज इसकी बुनियाद में है, जिसकी वजह से दिल्ली की आबादी बढ़ती जा रही है या कुछ आस-पास जगहों पर बढ़ती जा रही है, उन मूलभूत कारणों को पकड़ने की आवश्यकता है तथा एक समय-बद्ध प्रोग्राम बनाकर उनको हल किया जाना चाहिए।

जहां तक इस कानून का सम्बन्ध है, स्वाभाविक है कि हर आदमी चाहेगा कि सरकारी जमीन का अतिक्रमण न हो लेकिन पब्लिक लैंड एक बड़ा वेग शब्द है। कहीं पर सड़क का अतिक्रमण होता हो या सार्वजनिक दृष्टिकोण से किसी महत्वपूर्ण स्थान का अतिक्रमण होता हो तो जाहिर है ऐसी जगहों का अतिक्रमण नहीं होना चाहिए लेकिन अगर कोई परती लैंड है सरकार की और वहां गरीब बस्ते हैं तो जबतक उनके लिए कोई आल्टरनेटिव व्यवस्था न कर दी जाए तबतक उनको वहां से न हटाया जाए। यहां पार्लमेंट में कई बार चर्चायें चली हैं, बहुत सारी अन-अथराइज्ड कालोनीज को रेगुलराइज भी किया गया है लेकिन बहुत कालोनीज को रेगुलराइज नहीं किया गया हैं। उन कालोनीज को भी रेगुलराइज किया जाना चाहिए। जहां पर सरकार समझती है कि उनको रेगुलराइज नहीं किया जाना चाहिए या जिनको हटाना सरकार उचित समझती हो तो जबतक उनके लिए कोई आल्टरनेटिव व्यवस्था न कर दी जाए तब तक उनको नहीं हटाना चाहिए। इस बिल में आप पावर ले रहे हैं, ठीक है, पनिशमेंट बढ़ना चाहिए और कार्यवाही होनी चाहिए लेकिन जो गरीब आदमी अपने परिवार के साथ रह रहा है उसको आप वहां से बिना आल्टरनेटिव अरेन्जमेन्ट के हटा देंगे तो उससे सरकार की नीतियों का उल्लंघन भी होगा। उसके लिए आवास की व्यवस्था करना सरकार का दायित्व है। इसलिए मेरा निवेदन है कि सरकार यदि कहीं पर किसी को हटाना आवश्यक भी समझती हो तो उसके लिए पहले दूसरी व्यवस्था कर दी जाए फिर उसको हटाया जाए। दिल्ली में आए दिन अखबारों में पढ़ते हैं और कई माननीय सदस्यों ने उस बात की ओर इशारा भी किया है कि जो ऐंट्री एन्क्रोचमेंट ड्राइव चलाए जाते हैं उनमें आम तौर पर बड़े लोगों को नहीं हुआ जाता है। इमरजेन्सी के के टाइम में भी हमने देखा था कि ऐंट्री एन्क्रोचमेंट ड्राइव्ज चलाए गए, उनमें गरीब लोगों की झोंपड़ियां जरूर तोड़ी गई लेकिन सिनेमा के मालिक रोड़ पर सिनेमा बनाये रहे और बड़े-बड़े मकान भी बने रहे या जो इण्डस्ट्रियल इस्टैबलिशमेंट्स हैं उनको टच नहीं किया गया। इमरजेन्सी के टाइम में भी उनको नहीं छुआ गया। उस समय यह रिजेन्टमेंट था कि गरीब लोगों पर जुल्म किया जा रहा है और अमीरों को बख्शा जा रहा है।

मैं तो समझता हूं कि इस सिलसिले में इस बात का जरूर प्रयास होना चाहिए कि ऐसे लोग जो कि इम्पोर्टेन्ट जगहों पर बसे हुये हैं और वे लोग सरकारी अधिकारियों की मिलीभगत से बैठे हुये हैं, ऐसी जगहों पर इसे लोगों के खिलाफ कार्यवाही की जाये और ऐसे लोगों को इन कानूनों के अन्तर्गत न छोड़ा जाये। उपाध्यक्ष महोदय, मंत्री जी मेरी ओर देख रहे हैं कि शायद मैं ज्यादा समय ले रहा हूं, मैं इस पर और ज्यादा नहीं बोलूंगा क्योंकि इस पर बोलने को और कुछ है भी नहीं।

इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

SHRI CHITTA BASU : Sir, the Bill before the House generally highlights the problem of unauthorised occupation and encroachment. But, you would not be doing justice if you do not take a comprehensive view of the problem.

The problem is the growing need for the increasing population in the capital. The House is well aware of the fact that since Delhi is the capital city of our country, it was admitted by the Government that there should be a proper planning for Delhi city itself. Right in the year 1961, Delhi Master Plan was conceived. I want to mention this only because I want to show what has been the genesis of the problem. The Delhi Master Plan of 1961 visualised the acquisition and development of 30,000 acres of land in Delhi and around Delhi. And this target was to be reached within twenty years, that was, by 1981. Only 9,800-about 10,000-acres of land have so far been developed by the Delhi Development Authority as part of the Delhi Master Plan. I do not know what has been the total amount of acquisition of the target of 30,000 acres ? When there has been an acquisition, a large amount of land has not been properly developed, there has been no construction programme initiated by the Government or their agency. Naturally, Sir, the land is vacant. The people have got the needs for housing. I think you will appreciate that for a man, a minimal need is to have some shelter. This is an irreducible minimum need of a humanbeing. Therefore, under these circumstances, the encroachments have taken place and unauthorised colonies have sprung up.

I would only give you certain figures from the Report of the Estimates Committee which has been referred to. The Estimates Committee refers that there are more than 611 unauthorised colonies and you would be astonished to find out what has been done to the number of structures so far. However, as per the survey conducted by Government in 1974-75, there were 1,42,030 structures with a break-up of 1,21,168 and 3,258 commercial and about 9,000 residential-cum-commercial structures etc. of these colonies. Therefore I mention this figure only to underscore the fact that most of the people had to resort to unauthorised occupation. This is because they are being driven to the most natural impulse of survival. Therefore, this is linked up with the question of the housing problem. If you don't take a view of that nature, then the purpose of the Bill is not going to be served.

Some of my hon. friends has mentioned that there had been an estimate made and that estimate was made in 1975. It was mentioned that there was a need of about 90,000 dwelling units per annum in Delhi. That need has now increased because of greater influx of people, a large number of people coming to Delhi every years, after 1975. Therefore, the estimate should be on the higher side. It should be more than the figure mentioned here. But what has been the Government's performance in this regard of fulfilling the need of housing requirement ? The total construction of housing units did not exceed 15,000 per annum. But there is a need for 90,000 units per annum. Therefore, only 1/6th of the requirements could only be made. This is the problem and unless you tackle that problem in a very proper way, merely by passing this law cannot solve the problem.

Now, my suggestion is that the DDA is in a state of paralysis and it is not functioning properly. In DDA at various levels, there are rampant corruption. On many occasions, many hon. Members had raised the question of corruption prevailing in the DDA. Anyway, I do not want that the DDA should be abolished. The development work in Delhi can be taken up, can be launched, can be implemented. May I request the Government on this occasion, to prepare a plan through the DDA, a time-bound Plan, to increase the tempo of the construction of dwelling units in and around Delhi ? Unless that is done, the problem will not be solved and it will multiply like anything which will lead to a state of being reduced completely.

Now, the question arises as to why more than one lakh dwelling units have been contructed in Delhi in an unauthorised manner. It could not have been done unless prior collusions with those who were in authority had already been entered into. I am quite convinced of this. But I won't say that without the help of many politicians belonging to various parties, this can happen. Many vested interests are involved in sprouting of these unauthorised colonies which they are setting up.

MR. DEPUTY-SPEAKER : When we go and ask them to vote for us, whether they are in the authorised colonies or unauthorised colonies, we give them assurance so that we can get their votes. Even Mr. Venkatasubbaiah might do it in his constituency.

SHRI P. VENKATASUBBAIAH : Even Mr. Chitta Basu will be doing the same thing in his constituency.

SHRI CHITTA BASU : Therefore, sir, there have been some kind of collusions with the officials in the DDA, with those who are in authority, not the poor people, and I won't accuse them because these poor people have been organised into a so called association which is being conducted by some influential persons. They are in collusion with the authorities and they have occupied certain lands in the name of associations. This is a very big profit earning business, and I do not say that the Government does not know about it. The Department knows about it, and it was made known to the Estimates Committee by the Deputy Chairman of the D.D.A.; he agreed to it while he was being examined. He said : "The D.D.A. had absolutely a diffused or sometimes nil responsibility assigned to officials." No officials have been given a specific duty or authority or power to see that there is no unauthorised encroachment, and this was admitted by the Deputy Chairman of the D.D.A.

Can it a question be put, as I am putting it to you, that there was a collusion ? The Ministry have also admitted that the possibility of unauthorised constructions coming up with the knowledge and even connivance of the field staff cannot always be ruled out. They know the problem. My accusation is, knowing the problem they are very much happy to sit over the problem. Even this amending Bill is nothing but an attempt to sit over the problem. What do they propose to do ? They propose to have an authority to seal the unauthorised construction. The amendment says that there would be a tribunal or a number of tribunals. How can the power to seal the construction at a particular stage prevent the housing problem ? How can the tribunal prevent the housing problem because this unauthorised construction has genesis in the needs of housing.

Now, their is a provision for setting up of tribunals. As far as I know, there are no well-defined guidelines in the matter of hearing the cases put before that authority. In the absence of any properly laid down guidelines, can the tribunal or the appellate authority have their own judgement on the basis of predilections or other considerations ? The important thing is to have a well laid down and properly formulated guidelines for the tribunals so that the cases that they would be hearing could be disposed of with an element of uniformity. This is the main problem and I think, the Government will give careful consideration to my suggestions.

Lastly, I would like to mention about the railway lands though that is not related to the present Bill. That has been mentioned many a time in the House. The railway land has been in the occupation of many helpless people, people thrown from across the border, in my constituency. They had to build up their small hutments there. That railway land is not required by the railways. They have got nothing to do with that land. I enquired from the Railway Board if they have any expansion or development programme on that land. They replied in the negative.

SHRI P. VENKATASUBBAIAH : The Railway Administration, if my information is correct, have decided to either lease out or sell some of their surplus land. The Railway Minister announced that in the House also.

SHRI CHITTA BASU : If it has been accepted, I am very glad, and I thank the Government for it. If those lands are not required, for development or expansion programme for the railways, why should that land not be leased out or sold at a reasonable consideration ?

If that is done, I will thank the Government for that policy.

My last point is this : as my friend Mr. Yadav mentioned, if this law is implemented in about 611 unauthorized colonies, of whom some might have become authorized or regularized by now, there is every possibility of there being some colonies which require to be demolished. If these colonies are demolished, where will these poor fellows go ? So, the question of rehabilitation comes. So, these Bills should deal not only with meeting the growing demand for housing, but also the need for housing, but also the need for droviding alternative accommodation

for those who will be uprooted as a result of Government's actions.

DDA should not be the demolition authority, but an authority with a sense of humanitarianism, with a sense of compassionate reasoning. It should see that people are not rendered roofless, but are provided with roofs.

श्री रीत लाल प्रसाद वर्मा (कोडरमा) : उपाध्यक्ष महोदय, यह जो दिल्ली नगर विकास संशोधन बिल मंत्री जी लाए हैं, इस पर पहले भी कई बार संशोधन हुआ है। आज, दिल्ली अन्तराष्ट्रीय महत्व की एक महानगरी है। दुनियां की भाग-दौड़ के अनुसार इसकी बनाने का काम सरकार का है। इसके लिए सरकार ने कई एजेंसिया बना रखी हैं। यह कहा गया है कि योजनाबद्ध तरीके से इसका डवलपमेंट होगा। अभी बसु साहब ने भी कहा और में भी कहना चाहूंगा कि 22-23 वर्ष बीत जाने के बाद भी प्लान्ड-वे में दिल्ली को नियन्त्रित नहीं किया जा सका है। मै समझता हूं पांच-सात लाख ऐसे व्यक्ति हैं जो गैर-कानूनी ढंग से दिल्ली में बसे हुए हैं और रोजी-रोटी के लिए संघर्ष कर रहे हैं। यह बात सही है कि रोटी, कपड़ा और मकान जो कि बुनियादी आवश्यकताएं है, सारे हिन्दुस्तान के लोग दिल्ली की ओर भाग-दौड़ करके आ रहे हैं। इसलिए, आवासीय व्यवस्था के भयंकर अभाव में वे कानून को तोड़कर अवैध कालोनियों में झोपड़िया डालकर बस रहे हैं। आपने, 147 कालोनियों को नियमित करने का प्रयास किया है। लेकिन, अभी-भी हजारों कालोनियां हैं, जिनको नियमित करना पड़ेगा। पचासों किलोमीटर के क्षेत्र में कालोनियां बनती जा रही हैं। ज्यादातर गरीबी की रेखा से नीचे जीने वाले लोग हैं। एक तरफ तो बड़ी-बड़ी अट्टालिकाएं और भवन बन रहे हैं, वहीं दूसरी तरफ समाजवादी देश के नागरिक झोपड़ियों में जानवरों की तरह रह रहें हैं। इसी प्रकार रेलवे जमीन पर भी कब्जा किया हुआ है। यहां का प्रशासन इतना निकम्मा हो गया है कि गरीबी की रेखा से जो नीचे जी रहे हैं, उनको बीस सूत्री कार्यक्रम के अंतर्गत भी आवास की सुविधा उपलब्ध नहीं करा पाता है।

आपके बीस सूत्री कार्यक्रम के अन्तर्गत भी लोगों को आवास देने की व्यवस्था है, लेकिन आप वह भी नहीं दे पाये हैं। यदि आपकी कोई प्लानिंग होती तो जिस तरह से दिल्ली बढ़ती जा रही है, जमुना के उस पार और पुरानी दिल्ली में बहुत से गांवों में, जहां मास्टर प्लान के अन्तर्गत जमीन प्राप्त की गई है, पहले 30 हजार एकड़ से भी अधिक भूमि अर्जित करने की योजना थी, लेकिन अभी तक एक तिहाई जमीन पर भी बिल्डिंग नहीं बन पाई हैं, इसलिए डी डी ए ने अभी उतनी सफलता प्राप्त नहीं की है, जितनी उससे अपेक्षा की गई थी। यदि योजना के अनुसार कालबद्ध तरीके से काम होता तो निश्चिय रूप से इस सुरसा की तरह से बढ़ती जा रही आवासीय समस्या को हल किया जा सकता था। लेकिन डी डी ए की जो मंथर गति है, हुडको के जिस तरह से कार्यक्रम चल रहे हैं, वह सब कागजों में महज दिखावा है, जिनमें बयानबाजी ज्यादा होती है लेकिन जमीन के ऊपर कहीं कुछ दिखाई नहीं देता। फिर जो भी भवन हमारे डी डी ए के द्वारा बनाये जा रहे हैं, सब धंसते जा रहे है, बनते बनते कोलैप्स हो रहे है। विकासपुरी और कई दूसरी कालोनियों के बारे में अभी हमें पढ़ने को मिला। कहीं पानी की टंकियां बन रही थीं, बनते-बनते कोलैप्स हो जाती है, लेकिन उनको जिन इंजीनियर्स ने बनाया था, उन की प्रोमोशन कर दी जाती है, बजाए उनको सजा देने के, जो सब-स्टैन्डर्ड माल प्रयोग में लाते है, सीमेंट, लोहा, बालू में इतनी गड़बड़ करते है, जिसके कारण भवन टूट कर गिर जाते है, पता नहीं हम इस देश में किस तरह से काम कर रहे है। अंग्रेजों ने आज से 300 साल पहले जो निर्माण किया था, यदि उसको देखा जाए तो उसकी एक इंट भी तक नहीं हिली है,

जब कि हमारी आज की बनी बिल्डिंग एक या दो साल में कोलैप्स होकर गिर जाती हैं। अंग्रेजो के द्वारा बनाए गए रेलवे स्टेशन आज भी बरकरार हैं, उनकी एक ईंट भी नहीं हिलती। हमारे द्वारा बनी बिल्डिंगों में कहीं बालू झड़ रहा है कहीं कुछ टूट रहा है और कई भवन शुरू तो उद्घाटन के पहले ही कोलैप्स हो जाते हैं। हमारी जिस तरीके से बेईमानी चलती है, यदि उसको पार्टीबाजी कहा जाए, दलगत आधार पर चलती है। यदि शिकायत की जाती है तो कहा जाता है कि अपोजीशन का मैम्बर बोल रहा है, इसलिए उस इंजीनियर को प्रोमोशन दे दो। यदि हम इसी तरीके से चले तो क्या देश का विकास सम्भव है, ईमानदारी से कोई काम यहां हो सकता है। ऐसेही यदि कोई कानून इस देश में बनाया जाता है, अयुक्त को पावर दी जाती हैं, अपीलीय अधिकरण बनाया जाता है तो अच्छी बात है लेकिन उनमें सारे काम ईमानदारी से चलेंगे, इसकी क्या गारंटी है। इस तरह के सारे कामों में फिर यही नीति चलेगी कि चूंकि यह सत्ता पक्ष से सम्बन्धित है, इस लिए वह काम ठीक है, भले ही कोई कितना ही इल्लीगल बनाये, गैर-कानूनी ढंग से निर्माण करें, उसको पूरी छूट मिलेगी। यदि सही मायनों में देखा जाए कि इसके साथ हजारों वर्षों का प्रश्न जुड़ा है, दिल्ली को साफ सुथरा रखने का प्रश्न जुड़ा है, दिल्ली को सुन्दर बनाने का प्रश्न जुड़ा है, भले ही किसी पार्टी की सरकार आये, वह पहले इस देश की सरकार होगी, इसलिए सब के साथ इम्पार्शयल निष्पक्ष होकर काम हो, तभी सच्चे तरीके से विकास कर सकते हैं। लेकिन ऐसा नहीं हो पाता। आज भी अवैध कन्सट्रक्शन जारी हैं, झुगी-झोपड़िया बनती जा रही हैं, क्योंकि वे आपके वोटर हैं। जब भी वोट का समय आयेगा, वहां पर रात में मुर्गा और शराब के दौर देखने को मिलेंगे और वे स्थान होटलों में बदल जाते हैं। भले ही उसके बाद उनकों कुछ न मिले, राशन न मिले, अथवा पानी की व्यवस्था न हो, लेकिन इलैक्शन के दिनों में सारी सुविधाएं शराब, मुर्गा, सब कुछ पानी की तरह उपलब्ध करवा दी जाती हैं। यदि हम उनको ठीक तरीके से बसाने का काम करें तो हमारा वोट लेने का मकसद पूरा नहीं होगा। मेरा मतलब सत्तारूढ़ दल से है क्योंकि हम सब एक ही पौलिसी पर चलते हैं, चाहे कांग्रेस आई हो या जनता पार्टी हो, जब कि हमें निष्पक्ष होकर काम करना चाहिए। लेकिन होता यह है कि यदि वह हमको वोट देगा तो भारत के किसी भी कोने में कहीं पर अवैध निर्माण क्यों न कर ले, उसको बरकरार रखा जाएगा, क्योंकि हमें उससे काम लेना है।

कहीं इस तरह से कानून लागू होगा ? हरगिज नहीं। आपका सशोधन स्वागत योग्य है, मैं समर्थन करता करता हूं। लेकिन देश के आदर्श महानगरी के रूप में दिल्ली बनाने के लिये ईमानदारी होनी चाहिये। और यदि कानून लागू करते समय भेदभाव बरता तो अच्छा नहीं होगा। कानून के अन्दर क्या प्रोवीजन होगा यह स्पष्ट नहीं है। फिर से इसके लिये नियम बनायेंगे, और जो चमचागीरी करने वाले अधिकारी हैं वह अगर बनायेंगे नियम तो उनमें निश्चित लूपहोल्स होंगे। इसलिए आपको एक कामप्रीहैंसिव बिल लाना चाहिए था।

दिल्ली में प्रतिवर्ष 1 लाख से अधिक छोटे या बड़े, बीकर सैक्शन्स के लिये प्लान्ड वे में मकान बनने चाहिये। आप देखें जमुना पार 10, 15 किलोमिटर तक अनऔथोरइज्ड मकान बन रहे हैं जहां पानी बिजली की कोई व्यवस्था नहीं है। मैं पूछना चाहता हूं कि क्यों ऐसी बस्तियां आप बनने देते हैं। डी० डी० ए० या म्युनिसिपल कोरपोरेशन के अधिकारी कहां गए थे जब इस तरह से गलत मकान बनते है, बाद में आप उनको फिर तौड़ते हैं। पहले ही क्यों नहीं उनको रोकते जो तोड़ने की नौबत ही न आये ? आखिर विभागीय अधिकारी क्या पशुपालन विभाग की तरह हैं कि चारा मिल रहा है और खा रहे हैं? क्यों नहीं इल्लीगल

कंस्ट्रक्शन होने वाले क्षेत्रीय अधिकारी के खिलाफ कार्यवाही की जाती ? ऐसा इसमें कोई प्रीवीजन नहीं है। होना यह चाहिये कि जिन अधिकारियों के रहते इल्लीगल कंस्ट्रक्शन होता है उनके खिलाफ सख्त कार्यवाही की जाय। इसमें कई कमीयां रह गई हैं, जिन पर विचार करना चाहिये।

डी० डी० ए० के वाइस-चेयरमैन सबसे बड़े करोड़पति हैं। हम चिट्ठी लिखते है बात करने के लिये समय मांगते हैं उनका कोई जवाब नही आता। उनको हम लोगों से बात करने की फुरसत नहीं है। साधारण जनता का क्या हाल होता होगा आप स्वयं अंदाज लगा सकते हैं। भयंकर गलतियां होती हैं, इंटोस्ट गलत लगाते हैं, जब से फ्लैट-अलाट होना है उससे एक साल पहले से इंटोस्ट लगा दिया जाता है। आप बतायें कैसे काम चलेगा ? मिलने का समय नहीं मिलता है। इसलिये ऐसे भ्रष्टचारियों को बाहर करना चाहिये जो हमारी बात भी नहीं सुन सकते जो भी संशोधन यहां होता है उसमें और भ्रष्टाचार करने का अवसर अधिकारियों को मिलता है। ऐसी स्थिति में कैसे आप दिल्ली को साफ सुथरा बनायेंगे ?

वैसे तो रेलवे का मास्टर प्लान बना था। रेलवे में 1981 में मल्लिकार्जुन साहब थे उन्होंने बताया था कि रेलवे में मास्टर प्लान बनाया है, जिस जिस स्टेशन पर बहुत ज्यादा फालतू जमीन है वहां डिपार्टमेंट फ्लैट्स बनाकर गरीबों को देगें लेकिन वह फ्लैट्स अभी तक नहीं बन पाये हैं। कानून कागज पर ही रह जाता है, जमीन पर नहीं आता, इसीलिये समस्याएं बढ़ती जाती हैं। सरकार को इसमें स्पष्ट प्रावधान करना चाहिये। मैं समझता हूं कि मंत्री जी इस दिशा में विचार करेंगे।

श्री टी० एस० नेगी (टिहर गढ़वाल) : उपाध्यक्ष महोदय, दिल्ली के सम्बन्ध में ये विधेयक लाये गये हैं। वैसे तो दिल्ली बहुत बड़ी बन रही है, जाने कितने हजारों, लाखों लोग यहां बसने के लिये आते हैं, इसका कोई अन्दाजा नहीं है।

नई दिल्ली, पुरानी दिल्ली और आउटर दिल्ली में जो कालोनीज बस रही हैं, उसमें अनअथोराइज्ड ढंग से जमीन पर जिनका कबजा है, उनके निकालने के लिये सारी साजिस है। अलग-अलग प्रदेशों में जब लैंड रिफार्मस हुए तब भी बड़े-बड़े लोगो ने बहुत जमीनें अपने पास रख लीं। जमीन की सीलिंग फिक्स की गई थी लेकिन किसी न किसी तरह उन लोगों ने हजारो एकड़ जमीन अपने पास रख ली। दिल्ली में जो पोलीटीशियन्ज हैं, बड़े बड़े अधिकारी हैं, उन्होंने भी कितनी ही जमीन ग्रेब कर रखी है, इसका अन्दाज नहीं है। यहां लोग लखपति और करोड़पति बन गये हैं, उन्होंने कालोनीज बनाने का व्यापार कर रखा है। कुछ लोग अर्गेनाइजर बनगये हैं जो किसानों से सस्ते दामों पर जमीन खरीदते हैं और ऊंचे दामों पर लोगों को बेच देते हैं। डी० डी० ए० ने भी किसानों से सस्ते दामों पर जमीन ली है और बहुत ऊंचे दामों पर बेच दी है।

यहां नियम और कानून बनाये जाते हैं, लेकिन उनका पालन नहीं होता है। जितने सरकारी क्वार्टर्स हैं, मैं समझता हूं कि उनमें से हजारों लोगों से सबलैट कर रखे हैं। जितनी नई बिल्डिंगें, एम०आई०जी० और एल०आई०जी० फ्लैट्स लोगों को एलाट हुए हैं, उनमें बहुत से 30,40 60 हजार तक ऊंचे दामों पर बेच देते हैं। कुछ लोगों ने यह धन्धा बना रखा है, ज्यादा से ज्यादा फ्लैट्स एलाट करवा लेते हैं और उसके बाद बेच देते हैं। इस पर सरकार का कोई नियंत्रण नहीं है।

आउटर दिल्ली में अलग-अलग कालोनीज के नागरिकों को सुविधाएं प्राप्त नही हैं। नई दिल्ली के नागरिकों पर सुविधा की दृष्टि से अगर 80 रुपये प्रति व्यक्ति खर्च किया जाता है तो आउटर दिल्ली के नागरिकों पर 10 रुपये प्रति व्यक्ति भी खर्च नहीं हो रहा है। वहां न

बिजली है और न पानी है। उन लोगों को वहां से भी निकाला जा रहा है। जो लोग नौकरी करने और अपनी रोजी-रोटी कमाने के लिये आये हैं, उनको वहां से अलग किया जा रहा है, लेकिन जो बड़े-बड़े सरगना हैं जिन्होंने सैकड़ों एकड़ जमीन अपने कब्जे में कर रखी है, उनके उपर सरकार कार्यवाही नहीं करती है। जिन लोगों के लिये कालोनीज की व्यवस्था आप कर रहे हैं, उनके रहने के लिये मकान बनने चाहियें। कालोनीज में मल्टीस्टोरी बिल्डिंगें बनें और उनके रहने के लिये जगह हो। मेरा अनुरोध है कि जो अन-अधौराइज्ड कालोनीज हैं, उन सब को रेंगुलराइज किया जाये, उनकी सुख-सुविधाएं बढ़ें।

जो झुग्गी झोपड़ी में रहते हैं, अगर सारे कानून उनके लिये ही बनने है तो ठीक है, लेकिन सरकार दावा करती है कि वह लोग उसके बोटर हैं, इसिलिये उनकी व्यवस्था कम-से-कम पहले होनी चाहिए। जो लोग यहां अपने खाने के लिये रोजगार धन्धा करने आते हैं, उनके रहने के लिये मकान तो चाहियें। मेरा कहना यही है कि इस कानून को पास करने से आप निकालना चाहते हैं, उनकी उनकी उचित व्यवस्था करें।

श्री मनी राम बागड़ी (हिसार) : उपाध्यक्ष महोदय, असल में झगड़ा इस बात का है कि दिल्ली दिल वालों को रहे या दलालों की। दिल्ली पर कब्जे के लिए दिल वाले हमेशा दलालों से लडते रहे, मगर दलाल लोग हमेशा कामयाब रहे और इस पर काबिज रहे। दिल वालों ने अपनी जिन्दगी दे कर जो जमीन रखी हुई है, दलाली की मांग उसको भी छीनने की साजिश कर रहे हैं। जमीन की कोई कीमत नहीं है। जब जमीन ले ली जाती है, तो उसकी कीमत का कोई अन्दाजा नहीं हो सकता। दीन बन्धु चौधरी छोटूराम ने जमीन के बिकने पर पाबन्दी लगा दी थी, इस लिए सारी जमीन सरमायादारों के हाथों में जाने से बच गई। अगर वह एक लाख एकड़ जमीन बिक जाती, तो आज उसकी कीमत बहुत कम होती।

दिल्ली के इर्द-गिर्द सारा जमीन मुनाफाखोरी के लिए खरीदी जाती है, चाहे वह डी० डी० ए० खरीदे, सरकारी विभाग खरीदे या गैरसरकारी आदमी खरीदे। किसान को अपने खेत में कितना प्यार होता है। इसलिए कम से कम इस शोषण को रोका जाना चाहिए। हजारों लोग एक महल को बनाते हैं, लेकिन महल बन जाने पर वे झुग्गी झोंपडी में रहते हैं या खानाबदोश बन जाते हैं। दिल्ली के आय-पास बीस, पच्चीस, तीस मील के रकबे में जिन लोगों के पास जमीन थी, आज उनमें से किसी के पास भी जमीन नही है। आज जमीन उनके पास है। जिनके पास पहले जमीन नहीं थी और जो शोषण करते है। कानून उसके लिए बनता है, जो कमजोर और गरीब है। अगर कोई अपने मकान में रहा है, उसकी खुद की जमीन है, अगर वह अपने चार लडकों को बसाने के लिए जमीन लेना चाहे, तो नहीं ले सकता।

मैं समझता हूं कि पचास मील के एरिया में काश्त के काबिल एक इंच भी जमीन नहीं ली जानी चाहिए–किसी भी कीमत पर नहीं ली जानी चाहिए। जापान में टोकियो के पास सरकार ने अमरीकी हवाई अड्डे के लिए पांच एकड़ काश्त वाली जमीन लेनी चाही, तो वहां की सारी जमीन एक दाना भी पैदा करती हो उसको जाया नहीं करना चाहिए। यहां ओबराय वगैरह उद्योगपतियों और मन्त्रीयों के फार्म हैं। उनको एक्वायर करना चाहिए, लेकिन उन को कोई टच नहीं कर सकता। लेकिन गरीब आदमी किसान या दुकानदार की छोटी सी झोंपड़ी को उजाड़ दिया जाता है।

सरकार किसान को उनकी जमीन की ठीक कीमत देने के बारे में जो कानून ला रही है, उसके लिए में उसको बधाई देता हूं। मैं समझता हू कि सरकार और आपोजीशन को मिल कर इस कोशिश को कामयाब बनाना चाहिए।

यह बिल पास हो जाए किसी तरह से तो अच्छा होगा लेकिन एक निश्चित नियम बनाया जाना चहिए। पुराने जमाने का जो नियम था कि उत्तम आदमी गांव के बीच में रहेगा और जो कोई कनिष्ठ है, शूद्र है, अंती शूद्र है, बैकवर्ड है, पिछड़ा है वह गांव बाहर जायेगा वही नीति दिल्ली में भी चल रही है। दिल्ली के दिल में तो रहते हैं राजा-रानी जो कि दलाली करते है और दिल्ली से बाहर उन लोगों को फेंक दिया जाता है जो कि दिल्ली बनाते है। बस इतना ही मैं कहूंगा। धन्यवाद।

16.46 hrs.

[SHRI CHINTAMANI PANIGREHI *In the Chair*].

रामावतार शास्त्री (पटना) : उपाध्यक्ष महोदय, जिन चार विधेयको पर यहां बहस चल रही है वह दिल्ली के विकास से सम्बन्धित हैं। मेरे खयाल से सचमुच में जिनका विकास होना चाहिए, गरीब श्रेणी के लोगों का, उनके विकास पर विशेष ध्यान देने की आवश्यकता है। दिल्ली में बहुत सारे लोग बाहर से आ रहे हैं। दिल्ली बहुत आकर्षक बनती जा रही है तो स्वभाविक है बाहर से लोग यहां पर आयेंगे– कुछ तो रोजी की तलाश में और कुछ दूसरे कामों से। यदि आप ऐसे लोगों को देहातों में ही रोजी दे सकें और वहीं रहने के योग्य अपने को महसूस कर सकें तो जाहिर है वे दिल्ली नहीं आयेंगे। और यह बात केवल दिल्ली के लिए ही नहीं है, जितनी भी प्रदेशों की राजधानियां है सभी में लोग बड़ी संख्या में आ रहे हैं और बसते जा रहे हैं। मुख्य रूप से लोग वहां रोजी की तलाश में ही आते हैं। यहां पर आकर जब उनको रहने के लिए जगह नहीं मिलती है तो जो भी पड़ती जमीन हो चाहे सरकारी या मजरूआ आम या खास – उस पर रहने लगते हैं। बाद में सरकार उनको वहां से उजाड़ती है। तो इस तरफ भी सरकार का ध्यान जाना चाहिए कि लोग यहां पर आते क्यों हैं ? क्या लोग शहरों की चका-चौंध से आकर्षित होकर आते हैं या मजबूरी में आते हैं ? मेरी समझ में तो ऐसे गरीब लोग जिनके पास जमीन नहीं और रोजी-रोटी का साधन नहीं है वे सोचते हैं कि शहर में चलेंगे तो लाभ होगा। तो इस तरफ भी सरकार का ध्यान जाना चाहिए। इससे एक तो बेकारी कम होगी और शहरों पर दबाव भी कम होगा। देहातों में रोजगार की व्यवस्था की जानी चाहिए।

यह बात भी ठीक ही कही गई कि बड़े-बड़े लोग तो शहर के अन्दर रहेंगे। और गरीब यमुना के पार रहेगे मैं समझता हूं नयी दिल्ली और पुरानी दिल्ली– दोनों के साथ एक समान व्यवहार होना चाहिए। दोनों जगह के नागरिकों को एक नजर से देखा जाना चाहिए।

दूसरी बात यह है क्या सरकार ने इस बात का पता लगाया है कि यहां पर बड़े-2 लोगों ने अनधिकृत रूप में कितनी जमीनों पर कब्जा कर रखा है गरीबों को तो आप तुरन्त पकड़ लेते है लेकिन आपको यह भी पता नहीं होगा कि जो आपके अधिकारी इन कायदे-कानूनों को लागू करेंगे उन्होंने अनधिकृत रूप से जमीनों और मकानों पर कब्जा नहीं बना रखा है। इसलिए इस ओर भी आपका ध्यान जाना चाहिए ताकि जो रक्षक होते हैं वह भक्षक न बन जायें।

ये बिल दिल्ली से सम्बन्धित हैं। मैं दूसरे शहरों की बात कहूंगा तो आप कहेंगे कि उसमें इसका सम्बन्ध नहीं है। लेकिन यदि दिल्ली को ही आप स्वर्ग बनादें और विभिन्न प्रदेशों की राजधानियों तथा जिला मुख्यालयों को नरक बनाकर रखें तो आपकी जितनी प्रशंसा होनी चाहिए वह नहीं होगी। आप कहेंगे कि वह तो राज्य सरकारें करेंगी लेकिन मेरा निवेदन है कि राज्यों की राजधानियों की तरफ भी आपका ध्यान जाए।

मैं मन्त्री जी को वहां आने के लिए दावत देता हूं। वे कभी पटना नहीं गये हैं। केवल एक

रात वहां बिना मच्छरदानी के रहें, तो अन्दाजा लग जाएगा।

What is Patna.

SHRI P. VENKATASUBBAIH : Pataliputra.

SHRI RAMAVATAR SHASTRI : What is Pataliputra ? You cannot sleep there.

SHRI P. VENKATASUBBAIH : It is the land of Maurya emperors.

श्री रामावतार शास्त्री : वहां आप को दुर्घन्ध मिलेगी। सेक्रेटेरियट वाले इलाके में ऐसा नहीं है। श्रीमती राम दुलारी सिन्हा, तो मंत्री वहां पर रह चुकी हैं, वे जानती होगी कि जो सेक्रेटेरियेट का इलाका है, वह ठीक है और साफ सुथरा इलाका है और अधिकारियों के रहने के जो इलाके हैं, वे भी साफ-सुथरे हैं लेकिन बाकी जो इलाके हैं, उन में दुर्गन्ध रहती है और गन्दगी रास्ते में फैली हुई रहती है। मेरे कहने का मतलब यह है कि दूसरे शहरों की तरफ भी ध्यान देने की जरूरत है। आप वहां की सरकारों के साथ विचार कर के इस को कीजिए। आप उनको पैसा देते हैं और शहरों में गन्दी बस्तियों के नाम पर करोड़ों रुपया वहां की सरकारों को देते हैं। यह आप ठीक करते हैं और मेरा कहना तो यह है कि इसमें वृद्धि होनी चाहिए लेकिन वह पैसा जो देते हैं, वह उसी काम में इस्तेमाल होना चाहिए। ब्लाक ग्रान्ट के नाम पर आप पैसा दे देते हैं और वह दूसरे कामों पर इसको खर्च कर देते हैं। न नालियों की सफाई होती है और न अन्डरग्राउन्ड नाले बनते हैं और इस तरह से समस्या का समाधान नहीं निकल पाता। आप कारपोरेशन को पैसा दिजिए, नगरपालिकाओं को पैसा दीजिए ताकि उस पैसे का इस्तेमाल कर के अपने शहरों के विकास में कुछ सहायक बन सकें। मेरा आप से अनुरोध है कि आप एक ही आथेरिटी रखिये। हमारे पटना में तो चार चार आथेरिटीज हैं एक हाऊसिंग बोर्ड है, पी०एच०ई० डी अलग है, कारपोरेशन अलग और पटना इम्प्रूवमेंट ट्रस्ट, जिसका अब नाम बदल गया है, वह अलग है। इन सब में कोई कोआर्डीनेशन नहीं है। मेरा कहना यह है कि इन सब में कोआर्डीनेशन होना चाहिए ताकी काम ठीक ढ़ंग से हो सके। दिल्ली में एक जगह काम होता है और एक एजेन्सी काम करती है। कारपोरेशन सफाई का काम देखता है और बाकी डी०डी०ए डेवलपमेंट का काम देखता है।

SHRI P. VENKATASUBBAIAH : It is a Bihar Government matter.

SHRI RAMAVATAR SHASTRI : Yes, this is a Bihar Government matter.

MR. CHAIRMAN: You confine yourself to Delhi.

SHRI RAMAVATAR SHASTRI : I am drawing your attention to such problem that exist in the capital towns and other small towns also. So, you should convene a meeting of such Ministers who are holding these portifolios there and discuss with them how to improve other cities. not only to improve Delhi.

मैं आप के जरिये यह कहना चाहती हूं कि इस तरफ भी आप का ध्यान जाए और मैं आप का ध्यान इस तरफ खींच रहा हूं। मैं उम्मिद करता हूं कि दिल्ली में भी आप लोगों की समस्याओं की तरफ ध्यान देंगें और खास तौर से जो गरीब लोग हैं, उनकी तरफ ध्यान देंगें।

इन शब्दों के साथ में अपनी बात समाप्त करता हूं।

SHRI P. VENKATASUBBAIAH : Mr. Chairman, Sir, as this House is aware, we are discussing four items concerning my Ministry and the Ministry of Works and Housing. I do not want to make any unauthorised encroachment on the Works and Housing Ministry. So, I will only confine myself to matters pertaining to my Ministry.

Several Members, particularly Bhattacharyyaji and Mr. Chitta Basu and other people. have raised certain points with regard to the constitution and functioning of the tribunals. As I have earlier stated in my speech, these two Bills are intended to provide deterrent punishment with regard to the

encroachment on public land and unauthorised constructions in Delhi and also in New Delhi. I may say, Sir that these unauthorised constructions and encroachments have come as a result of several factors, exodus from rural areas to the city of Delhi and several other problems that have cropped up consequently. In spite of all these things, compared to other capitals in our country, Delhi remained the city beautiful. This Government hasbeen giving due consideration and also sympathetic considerations to such of those poorer sections of the people who haye migrated to Delhi. The House would be happy to know that upto 1977 there have been 607 unauthorised colonies in Delhi. Government have taken a decision to regularies colonies, occupied by these people.

SHRI VIJAY KUMAR YADAV : All the colonies ?

SHRI P. VENKATASUBBAIAH : Out of 607, 309 Municipal Committee, Delhi and 130 D.D.A.

Rejected-Municipal Committee Delhi, 49 D.D.A. 10.

Still to be considered-Municipal Committee, Delhi-4, D.D.A. 15, total 19.

Out of total 607 unauthorised colonies in the city of Delhi, we have taken action with regard to the statistics which I have placed before you. This clearly shows the Government's intention to help such of those poorer sections of the people who have come and settled in Delhi.

I wil confine, as I have said only to the matters raised with regard to constituting the tribunals and also their jurisdiction.

I would like to draw the attention of the hon. Members about Section 347A.

It has been clearly stated :

"That the appellate shall consist of one person to be oppointed by the Central Government on such terms and conditions of service as may be prescribed by rules."

The quatification to be a Member of the Tribunal has been clearly stated in this Bill :

"A person shall not be qualified for appointment as Presiding Officer in the Tribunal unless he is, or has been, a district judge or an additional district judge or have at least on ten years, held a judicial office in India."

Shri Bhattacharyya said that this tribu- should consist of more persons than one. There are several tribunals constituted on the same lines where there is only a single person tribunal functioning in this country. Even after having one person tribunal, Government has taken care. If you go through 347A, Section (4), I quote for the information of the hon. Members—

"The Central Government may, if it so thinks fit, appoint one or more persons havings special knowledge of,or experience in, the matters involved in such appeals, to act as assessors to advice the Appellate Tribunal in the proceedings before it, but no advice of the assessors shall be binding on the Appeallate Tribunal."

Government is taking sufficient care to this act, that the person the Tribunal must be a person of judicial knowledge and of experience and to assist him if Government feels necessary, assessors will also be appointed.

About the Jurisdiction of the Tribunals concerned, I may inform the hon. House that these Tribunals will have very limited jurisdiction to try cases only under three Acts, namely, Delhi Municipal Corporation Act Delhi Development and Punjab Municipal Act as applicable to New Delhi.

There is also a provision for an appeal to the administrator. It is not only that. The administrator in this case is the Lt. Governor or the officer concerned and his decision will be final. We have done it because people who are encroaching on Government lands and also on the roads are taking recourse to going to courts and obtain stay order and they are circumventing the law and they are going ahead with the construction of these anauthorised things on the roads. That is why, it has created great problems. That is why we have provided in this Bill deterrent punishment and have made ample provision to see that these encroachments are controlled as far as practicable.

17 hrs.

Hon. Members have said what is the use of having deterrent punishment when it is

not possible for you to control these encroachments ? That is the question that has been put. Since there are many offences that are being perpetrated in this country, we cannot abolish the Criminal Procedure Code or the Indian Penal Code. As far as possible, we should see that these Acts are implemented. It is not only that. In implementing these orders, we have taken sufficient care to see that no undue harassment is directed against these people. That is why, in respect of certain offences, the amendment seeks the enhance the punishment. In order to obviate the likelihood of harassment, the power to launch prosecution in such cases will be exercised by an officer not below the rank of Deputy Commissioner.

Other matters that have been mentioned by the hon. Members are : with regard to the coordination whether there will be any coordination proper. There is multiplicity of organisations. Will there be any coordination ? As far as coordination is concerned, there are statutory organisations each assigned an independent function. There may be overlapping but coordination is effected at Union Territory level by the Chief Secretary or the Lt. Governor. So, sufficient care has been taken to effect proper coordination in implementing the provisions of this Act.

Regarding the other matters which have been raised by hon. Members, I think, they will be met adequately by my colleague incharge of the Ministry of Works and Housing. So, Sir, with these words, I once again request that the hon. Members will give their approval for these two Bills. I once again say that the Government will have the utmost consideration for those poorer sections of the society in the matter of helping them to settle themselves. In Delhi, I have said that several unauthorised colonies have also been regularised and I hope the Works and Housing Ministry will also look into the several problems that have been raised by the Members on the floor of the House.

SHRI MALLIKARJUN : Mr. Chairman, Sir, it is the firm conviction of the Government that there will be no distinction between a poor man and a rich man so far as the unauthorised construction or setting up of any unauthorised colonies is concerned. To deal with this situation, the Government has been thinking for long to see how best it can be dealt with.

As has already been mentioned, 529 unauthorised colonies have been regularised. Of course there are 59 such colonies that have been rejected by the Municipal Corporation of Delhi and the Delhi Development Authority. Only left over colonies which are under the Process of regularisation are 19 colonies.

The hon. Member, Mr. Chitta Basu, while speaking, reffered to the Master Plan which had been evaluated in 1961, and he also mentioned that only 10,000 hectares of land have been acquired and developed while in the Master Plan about 30,000 hectares of land were to be developed. It is not true. About 47,000 hectares of land have been acquired and about 42,000 hectares of land have been developed.

About the agony of the hon. Member in regard to accomodating incoming people to the tune of 20 lakhs people, most of them being poor people, the Government and, particularly, the DDA have taken the responsibility to see that the land is properly developed and, to the best of their ability, to solve the housing problem. The contention of the hon. Member is not correct. The DDA has been really doing a great developmental work. It is not merely the beautification of capital city of Delhi. But in the matter of rehabilitation of people also, they have done a lot of work. Not less than 2,25,000 plots have been given by the DDA. The Rohini Scheme which the DDA has taken up will accommodate adout 10 lakhs of people. Under this Scheme, there are various categories, the Janata flats, the LIG flats, the MIG flats and the higher income group also.

No doubt, for any development, it takes time. With this concept of increasing population in Delhi, a system of National Capital Region has been evolved and it is in the process of being evolved. The Authority will be constituted to see how to meet an increasing growth of population on the outer part of Delhi Periphery with the boundaries of Haryana, Rajasthan and U.P. That is the concept.

However, in the Perspective Plan of 20 years, from 1981 to 2001, so many things have been provided for.

So far as the DDA is concerned, there may be certain lacunae here and there. Some hon. Members referred to that. But it does not mean that there is corruption or there is incompetence in the performance of the DDA. It is totally wrong. Particularly, my hon. friend Mr. R.L.P. Verma, alleged that the Vice-Chairman of the DDA is not responding to him and, because he is not responding to him, he should not just make an allegation that he is a corrupt person. He is a responsible senior officer...

SHRI RAMAVATAR SHASTRI : Please find out whether it is correct or not.

SHRI HARIKESH BAHADUR : You try to find out whether the allegations are correct or not.

SHRI MALLIKARJUN : He is a responsible senior IAS cadre officer. Such allegations will not lead us anywhere to solve the problem. I do agree with the sympathy of the hon. Members to meet the housing requirements of the poor people or any cross-section of society. That is a different matter.

So far as the residential plots are concerned, the DDA has allotted about 1,07,000 plots, and there are about 1,10,000 houses and group housing societies have about 60,000 dwelling units. So much so if the people also cooperate and if things take proper shape, DDA will certainly create laurels in the history of the development of Delhi.

I will just refer to Shri Jagpal Singh who has asked what are we doing with all the land that we have been taking from the farmers. More than two lakh and above plots in resettlement colonies have been provided with all civic amenities and also about two lakh tenements and so on and so forth.

The object of bringing these two Bills, Delhi Development (Amendment) Bill and the Public Premises Eviction Bill is, as has already been said by my senior colleague, that such construction or setting up of unauthorised colonies should be prevented in future.

The existing law is not in a position to deal with it properly. The present amendments bring those offences under 'cognisable offences' and, at the same time, this Bill will also give the power and authority to the authorities to seize unauthorised premises and materials and so on and so forth.

The other Bill, Public Premises (Eviction of Unauthorised occupants) Amendment Bill is almost identical except there is no constitution of a tribunal and it applies to entire India whereas the Delhi Development Act is Confined to this Union Territory only hon. Members on the other side have also agreed that such unauthorised occupation or construction must be prevented.

So far as the apprehension of hon. Members is concerned, about the implementation of the Act, I assure the House that the Act would be implemented with full spirit and if the Act is not implemented properly because of the implementing authority showing any favouritism or otherwise, Government would take serious note of it and would see that such unauthorised construction will not take place.

I now request that the two Bills may be considered together.

———

DELHI MUNICIPAL CORPORATION (SECOND AMENDMENT) BILL

MR. CHAIRMAN : I shall now put the motion for consideration of Delhi Municipal Corporation (Second Amendment) Bill to the vote of the House.

"What the Bill further to amend the Delhi Municipal Corporation Act, 1957, be taken into consideration".

The motion was adopted

MR. CHAIRMAN : Now we will take up Clause by Clause consideration of the Bill. There are no amendments to Clauses 2 to 6. The question is :

"That Clauses 2 to 6 stand part of the Bill."

The motion was adopted

Clauses 2 to 6 were added to the Bill.

Clause 7—(Insertion of new sections 347A to 347E)

MR. CHAIRMAN : Amendments are to be moved to Clause 7.

Amendment made :

Page 6, lines 31 and 32—

for "of an authority appealable under this Act" *substitute* "referred to in sub-section (1) of that section". (3)

Page 6, line 34—

for "(Second Amendment) Act, 1983" *substitute* "(Amendment) Act, 1984." (4)

Page 6, line 42—

for "(Second Amendment) Act, 1983" *Substitute* "(Amendment) Act, 1984". (5)

(SHRI P. VENKATASUBBAIAH)

MR. CHAIRMAN : The question is :

"That Clause 7, as amended, stand part of the Bill".

The motion was adopted.

Clause 7, as amended, was added to the Bill.

Clause 8 was added to the Bill.

Clause 9—(Amendment of Section 456)

Amendment Made

Page 7—

for lines 13 to 19, *substitute*—

(a) in sub-section (1), for the portion beginning with the words "complying with an provision" and ending with the words "such application is made" the following shall be substituted, namely :—

"Complying with—

(a) the provisions of sections 317, section 325, section 343, section 344, section 345 or section 347 or any bye-law made thereunder or with any notice or order issued under any such provision, apply to the Appellate Tribunal; and

(b) any other provision or any bye-law made thereunder or with any notice, order or requisition issued under such provision, apply to the court of the district judge of Delhi, and where such application is made". (6)

(SHRI P. VENKATASUBBAIAH)

MR. CHAIRMAN : The question is :

"That Clause 9, as amended, stand part of the Bill".

The motion was adopted

Clause 9, as amended, was added to the Bill.

Clauses 10 to 13 were added to the Bill.

Clause 1—(Short title and commencement)

Amendment made,

Page 1, line 4—

for "(Second Amendment) Act, 1983" *substitute* "(Amendment) Act, 1984" (2)

(SHRI P. VENKATASUBBAIAH)

MR. CHAIRMAN : The question is : "That Clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

ENACTING FORMULA

Amendment Made

Page 1, line 1,—

for "Thirty-fourth" *substitute* "Thirty-fifth." (1)

(SHRI P. VENKATASUBBAIAH)

MR. CHAIRMAN : The question is : "That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI P. VENKATASUBBAIAH : Sir, I beg to move :

"That the Bill, as amended, be passed."

MR. CHAIRMAN : Motion moved :

"That the Bill, as amended, be passed."

Mr. Harikesh Bahadur. Do you want to speak ?

SHRI HARIKESH BAHADUR (Gorakhpur) : Yes, Sir, I will make only a few points. First, the slums must be regularised. Only by talking like this that Government is standing by the poor people and poverty will be removed and all that, you are not going to serve the people. That is why, I am saying that you must do this.

Also the slum dwellers should not be disturbed unless they are provided some house accommodation. This is very essential. Government is just removing them. That is a very bad practice. After 1980, I think, they have realised from past experience and that is why perhaps they did not use the bull-dozer. But I would suggest to the Government that, unless you provide house accommodation to those people, you should not distrub them. Let them remain wherever they are. Here the rich people very easily get land for house construction; for 5-star hotel construction, they are able to get land. If the poor people are disturbed, the whole functioning of the Government will be misinterpreted and mis-understood. Therefore

this is my point : if you are talking of removal of poverty, then try to help the poor people; do not remove the poor people themselves.

MR. CHAIRMAN : Has the Minister anything to say ?

SHRI P. VENKATASUBBAIAH : I have nothing to say.

MR. CHAIRMAN : The question is : "That the Bill, as amended, be passed".

The motion was adopted.

PUNJAB MUNICIPAL (NEW DELHI AMENDMENT) BILL

MR. CHAIRMAN : The question is :

"That the Bill further to amend the Punjab Municipal Act, 1911, as in force in New Delhi, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : Now we shall take up consideration of the clauses of the Punjab Municipal (New Delhi Amendment) Bill.

MR. CHAIRMAN : The question is :

"That clauses 2 to all 11 stand part of the Bill."

The motion was adopted.

Clauses 2 to 11 were added to the Bill.

Clauses 12—(Insertion of new sections 225-A, 225B, 225C and 225D)

Amendments made :

Page 6, lines 6 and 7,—

for "of the committee appealable under this Act."

substitute "referred to in sub-section (1) of that section" (3)

Page 6, line 9,—

for "1983" *substitute* "1984"(4)

Page 6, line 17,—

for "1983" *substitute* "1984" (5)

(SHRI P. VENKATASUBBAIAH)

MR. CHAIRMAN : The question is :

"That clause 12, as amended, stand part of the Bill".

The motion was adopted.

Clause 12, as amended, was added to the Bill.

Clauses 13 to 15 were added to the Bill.

Clause 1—(Short title and Commencement)

Amendment made :

Page 1, line 4,—

for "1983" *substitute* "1984" (2)

(SHRI P. VENKATASUBBAIAH)

MR. CHAIRMAN : The question is :

"That clause 1, as amended, stand part of the Bill."

The motion was addopted.

Clause 1, as amended, was added to the Bill.

ENACTING FORMULA

Amendment made :

Page 1, line 1,—

for "Thirty-fourth" *substitute* "Thirty-fifth" (1)

(SHRI P. VENKATASUBBAIAH)

MR. CHAIRMAN : The question is :

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting formula, as amendment, was added to the Bill.

The Title was added to the Bill.

SHRI P. VENKATASUBBAIAH : I beg to move :

"That the Bill, as amended, be passed".

MR. CHAIRMAN : The question is :

"That the Bill, as amended, be passed".

The motion was adopted.

DELHI DEVELOPMENT (AMENDMENT) BILL

MR. CHAIRMAN : The question is :

"That the Bill further to amend the Delhi Development Act, 1957, be taken into consideration."

The motion was adopted.

Clauses 2 to 5 were added to the Bill.

Clause 6—(Insertion of new sections 31A, 31B, 31C, 31D and 31E)

Amendments made :

Page 3,—

after line 34, *insert*—

"(c) an order of the Authority in the course of dealing with any nazul land developed by it under section 22," (3)

Page 3, line 35,—

for "(c)" *substitute* "(d)" (4)

Page 3, Line 38,—

for "(d)" *substitute* "(e)" (5)

Page 3, line 41,—

for "(e)" *substitute* "(f)" (6)

Page 4, lines 24 and 25, —

for "appealable under this Act"

substitute "referred to in sub-section (1) of that section" (7)

Page 4, line 33,—

for "1984" *substitute* "1984" (8)

Page 4, line 40,—

for "1983" *substitute* "1984" (9)

(SHRI MALLIKARJUN)

MR. CHAIRMAN : The question is :

"That clause 6, as amended, stand part of the Bill."

The motion was adopted.

Clauses 6, as amended, was added to the Bill.

Clauses 7 to 11 were added to the Bill.

Clause 1—(Short title and Commencement)

Amendment made :

Page 1, line 4,—

for "1983" *substitute* "1984" (2)

(SHRI MALLIKARJUN)

MR. CHAIRMAN : The question is :

"That clause 1, as amended, stand part of the Bill".

The motion was adopted.

Clause 1, as amended, was added to the Bill.

ENACTING FORMULA

Amendment made :

Page 1, line 1,—

for "Thirty-fourth" *substitute* —

"Thirty-fifth" (1)

(SHRI MALLIKARJUN)

MR. CHAIRMAN : The question is :

"That the Enacting Formula, as amended, stand part of the Bill."

The Motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

MR. CHAIRMAN : The Minister.

SHRI MALLLIKARJUN : Sir, I beg to move :

"That the Bill, as amended, be passed".

MR. CHAIRMAN : The question is :

"That the Bill, as amended, be passed."

The motion was adopted.

—

PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT BILL

MR. CHAIRMAN : Now we go to the next item.

The question is :

"That the Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : Now we take up clause by clause consideration. There are no amendments to clause 2 to 10. I shall put them together :

The question is :

"That Clauses 2 to 10 stand part of the Bill".

The motion was adopted.

Clauses 2 to 10 were added to the Bill.

Clause 1—(Short title and Commencement)

MR. CHAIRMAN : There is Government Amendment No. 2.

Amendment made :

Page 1, line 4,—

for "1983" *substitute* "1984" (2)

(SHRI MALLIKARJUN)

MR. CHAIRMAN : The question is :

"That Clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

ENACTING FORMULA

MR. CHAIRMAN : There is an amendment to the Enacting Formula.

Amendment made :

"Page 1, line 1,—

for "Thirty-fourth" *substitute* "Thirty-fifth" (1)

(SHRI MALLIKARJUN)

MR. CHAIRMAN : The question is :

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI MALLIKARJUN : I beg to move that the Bill, as amended, be passed.

MR. CHAIRMAN : The question is :

"That the Bill, as amended, be passed."

The motion was adopted.

17.29 hrs.

WORKMEN'S COMPENSATION (AMENDMENT) BILL

MR. CHAIRMAN : Now we take up the next item, namely, the Bill further to amend the Workmen's Compensation Act, 1923, as passed by Rajya Sabha. Shri Veerendra Patil.

The Minister of Labour and Rehabilitation (SHRI VEERENDRA PATIL) : Sir, I beg to move :

> "That the Bill further to amend the Workmen's Compensation Act, 1923, as passed by Rajya Sabha, be taken into consideration."

Honourable Members are aware that the Workmen's Compensation Act, 1923, provides for payment of compensation to workmen and their families in case of employment injury (including certain occupational diseases) resulting in disablement or death. The Act at present applies to certain categories of Railway employees and persons drawing wages not exceeding Rs. 1,000/- per month and employed in any of the hazardous employment specified in Schedule II of the Act. Schedule II includes persons employed in factories, mines, plantations, mechanically propelled vehicles, construction work etc. The State Government are empowered to add to the Schedule any class of persons employed in any occupation which they consider hazardous.

With the gradual extension of coverage under the Employees' State Insurance Scheme, the area of application of the Workmen's Compensation Act has shrunk to some extent. The coverage under the Employees' State Insurance Act, 1948 is, however, restricted to factories and certain specified categories of establishment and the W.C. Act continue to prevail in the other areas.

4. The Act was last amended in 1976. We have since finalised proposals for comprehensive amendment of the Act, keeping in view the recommendations of the National Commission of Labour, the Law Commission of India, Labour Laws' Review Committee of the Government of Gujarat and the suggestions received from the State Governments and other interests. The drafting of a comprehensive amending Bill is, however, likely to take some time. Meanwhile, I am placing before you for enactment, a few proposals which are of pressing nature.

5. The National Commission on Labour had recommended inter-alia that the wage limit for coverage under the Act should be removed altogether. The Law Commission of India has also made a similar recommendation. It is, therefore, now proposed to do away with the wage limit for coverage under the Act. This is likely to benefit a large number of workers who are at present drawing wages exceeding Rs. 1000/- per month and are not covered under the Act.

6. Section 4 of the Act at present provides for payment of compensation at the rates specified in Schedule IV of the Act. These rates of compensation were last revised in 1976. There is a demand for its upward revision. Further, the amount of compensation is at present determined without reference to the age of the workmen. This is not considered fair to those who happen to get disabled or die at an early age. It is therefore, now proposed to provide for payment of compensation in terms of percentage of monthly wages linked to the age of workman at the time of his disablement or death. The minimum rates of compensation for permanent total disablement would be Rs. 24,000 as against the existing rate of Rs. 10,080/-. Similarly, the minimum rates of compensation for death would be Rs. 20,000/- as against Rs. 7,200/- as at present.

7. The proposed revised ratios of compensation are based on the rates specified in the ILO Convention concerning the Minimum Standards of Social Security, except that the compensation payable in respect of those drawing wages exceeding Rs. 1,000/- per month is proposed to be restricted to the amount payable on the wages of Rs. 1,000- per month. The proposed ceiling is mainly intended to ensure that amount of compensation payable under

*Moved with the recommendation o fthe President.